

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH AT KOLKATA
Appeal No. 03/2025/EZ**

In the Matter of:
Ras Mohan Thakur

...Appellant(s)

-Versus-

SEAC and others & Ors.

...Respondent(s)

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Date: 30 /06/2025.

Place: Patna, Bihar.

Anamika Pandey
Adv
#1745/2009

Filed by:
Ms. Anamika Pandey,
Advocate,
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH AT KOLKATA**

Appeal No. 03/2025/EZ



Sl. No. 3260 Date 20/06/25

In the Matter of:

Ras Mohan Thakur

...Appellant(s)

-Versus-

SEAC and others & Ors.

...Respondent(s)

**Counter Affidavit filed on behalf of
Respondent no. 2(i.e. SEIAA, Bihar)**

1, Abhay Kumar s/o Late Sheodayal Sharma aged about 50 years old, by occupation - Government Service, presently posted as Member Secretary of the State Environment Impact Assessment Authority, (SEIAA) Bihar working for gain at the "Beltron Bhawan", 2nd Floor, Shastri Nagar, Bailey Road, Patna, Bihar- 800023, do hereby solemnly affirm and state as followed:

That I have made myself acquainted with the facts and circumstances of the appeal filed by the appellant and I have thoroughly gone through all the documents pertaining to the

Abhay Kumar
who is identified by Advocate...
solemnly affirmed s/o Late Sheodayal Sharma
his affidavit apart from this stamp/...



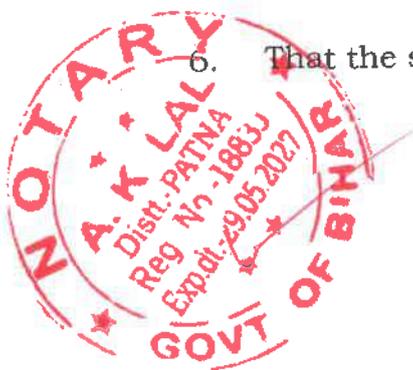
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subject matter of this instant case and I am competent to file the instant Affidavit before this Hon'ble Tribunal.

2. That the present appeal is vehemently opposed and contested.
3. That in this case the appellant has assailed the environmental clearance granted to the project proponent on 17.01.2025 for three Sand Mining Project Units II (Sand blocks 3, 4 and 5), on the Cheer River, District Banka, Bihar and it is pertinent to state here that the said EC was issued in favour of the private respondent i.e. Sandeep Chandak C/o Manoj Kumar Singh and their firm *Shiva Associates* against their own environmental clearance granted in their favour on their own application has sought for quashing of the EC by filing writ applications before the Hon'ble High Court of Judicature at Patna in CWJC No. 5238 of 2025 and CWJC No. 5746 of 2025 and on 8.4.2025 and 22.04.2025 they were heard by the Hon'ble High Court of Judicature at Patna and certain interim orders were passed.

Web copies of the orders dated 8.4.2025 passed in CWJC No. 5238 of 2025 and dated 22.04.2025 passed in CWJC No. 5746 of 2025 are annexed as Annexure A and B respectively.

4. The Banka District related ECs are subject matter of above litigations including the present EC. In the said cases SEIAA has already filed their counter affidavit (s).
5. That the statement made in Para I requires no comments.
6. That the statement made in Para II requires no comments.



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7. That the statement made in Para III is opposed. The appeal may be rejected. The appellant has no *locus*. Moreover, the appellant has not explained his involvement with the subject matter. The impugned EC was granted as per law for three sand mining projects units-II (Sand Blocks 3, 4 and 5) on the Cheer River, District Bank, Bihar covering an area of 67 hectares. It is stated that representation of the project proponent in all the meetings is not mandatory. It is only in case any clarification is required that the project proponent in order to comply with the requirement of principle of natural justice are called and heard for explanations. The grant of common EC is per se as per law. There is due compliance of the EIA Notification before such grant. The EC was issued on 17.01.2025 after due assessment.
8. That in reply to Para I it is stated that before granting EC, approved mining plan and other relevant materials were taken into consideration, there was EIA study report as also public consultation hearing was completed in the matter. The District Survey Report was also taken into consideration. The Hon'ble Supreme Court has been constantly monitoring the matter relating to grant of EC in the State of Bihar in the case of Pawan Kumar and the said matter is still pending. Diverse orders were passed in said case of Civil Appeal No(s). 3661-3662/2020 in the matter of State of Bihar and Others VS. Pawan Kumar and Others instructing and directing SEIAA to expedite the process of DSR approval and grant of ECs in the State of Bihar to avoid illegal



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mining. There is no violation of EMGSM 2020. In this regard following aspects may be considered:

A. District Survey Report approved on 23.05.2022 vide letter no 251 by SEIAA, Bihar under orders of the Hon'ble Supreme Court.

Copy of District Survey Report approval letter is annexed herewith and marked with letter -R-2/C.

B. Letter of Intent was issued by District Mining Officer, Banka on 02.12.2022 vide letter no. 2101 with Area 67 Ha Capacity 804,000 cum/Annum.

Copy of Letter of Intent was issued by District Mining Officer, Banka on 02.12.2022 vide letter no. 2101 is annexed herewith and marked with letter -R-2/D.

C. Project Proponent submitted Mining plan before the Mining department for approval and the Department of Mines and Geology, Govt of Bihar approved the plan on 23.02.2023 vide letter no 1019 (Area 67 Ha Capacity 804,000 cum/Annum)

Copy of Mining plan approval letter dated 23.02.2023 is annexed herewith and marked with letter -R-2/E.

D. Application for Term of Reference ToR was received on 10.05.2023 with Area 67 Ha Capacity 804,000 cum/Annum.

Copy of Term of Reference ToR was received on 10.05.2023 is annexed herewith and marked with letter -R-2/F.

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E. Standar ToR was issued by State Environment Impact Assessment Authority, Bihar (SEIAA, Bihar) to proponent on 11.05.2023 vide file no.SIA/1(a)/2390/2023. With Area 67 Ha Capacity 804,000 cum/Annum

Copy of the ToR was issued by State Environment Impact Assessment Authority, Bihar (SEIAA, Bihar)is annexed herewith and marked with letter -R-2/G.

F. Public hearing was conducted by Bihar State Pollution Control Board, Patna on 19.06.2024.

Copy of Public hearing was conducted by BSPCB on 19.06.2024is annexed herewith and marked with letter -R-2/H.

G. Environmental Impact Assessment EIA report was submitted by Project Proponent on 01.08.2024 vide Proposal No.:SIA/BR/MIN/489647/2024.

Copy of the Environmental Impact Assessment EIA report was submitted by Project Proponent on 01.08.2024 vide Proposal No.:SIA/BR/MIN/489647/2024is annexed herewith and marked with letter -R-2/I.

H. Project proposal was discussed in the meeting of SEAC Bihar held on 03.08.2024 and made appraisal of the proposal on the basis of documents uploaded on the portal and various other environmental parameters and found that there is plenty of minable sand at the ghat. At the public consultation meeting,



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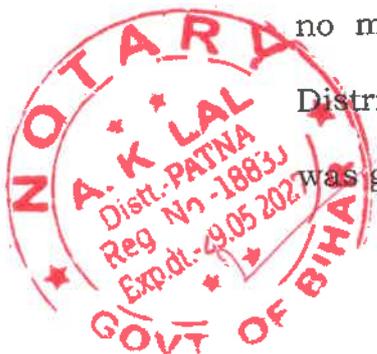
people have also given their opinion in favour of mining. In the facts and circumstance of the matter, the committee decided to recommend the proposed proposal for grant of Environmental Clearance.

Copy of the Minutes of meeting of SEAC Bihar held on 03.08.2024 is annexed herewith and marked with letter -R-2/J).

- I. Project proposal was finally discussed by SEIAA Bihar on.07.01.2025 and EC was recommended whereupon environmental Clearance was granted on 17.01.2025.

Copy of the Minutes of meeting wherein Project proposal was finally discussed by SEIAA Bihar on.07.01.2025 and EC was recommended whereupon environmental Clearance was granted on 17.01.2025 is annexed herewith and marked with letter -R-2/K).

9. That the statement made in para II is opposed there is no violation in considering a single application for grant of EC under EIA Notification. It is also pertinent to state here that for the first time mining is proposed in the Cheer River in five blocks covering total area of 93 hectares and prior to that in Cheer River the mining was only confined to a total of 17.39 acres only. Thus, on a very small area earlier mining used to be done and since 1.7.2023 there was no mining at all. In fact, earlier in the year 2016 in *Nawada* District based on one application for EC for the entire district EC was granted under Category A by the MoEF and CC on 11.08.2016



(Signature)

covering seven riverbeds with huge production capacity of 41, 47, 000 TPA and area of 402.98 hectares.

Copy of the Environmental clearance letter issued by MoEF&CC on 11.08.2016 is annexed herewith and marked with letter -R-2/L.

10. That the statement made in Para III is opposed and contested the same being false. The presence of representative is not mandatory on every meeting. In this regard it is stated that it is true that it is expected that the project proponent or their representative should also be present and invited for *furnishing clarifications*, however, in those cases where SEAC is of the opinion that they are making positive recommendation for grant of EC, mere absence of the project proponent or their representative may not be *fatal* and thus, SEAC is to defer the consideration of the projects in such cases where they intend to seek clarifications from the project proponents whereas in those cases where there are materials to process the application for grant of environmental clearance, it may not insist or wait for the project proponent.

In this regard, it is apt to quote the appraisal aspect under the EIA Notification, “

IV. Stage (4) - Appraisal: (i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the

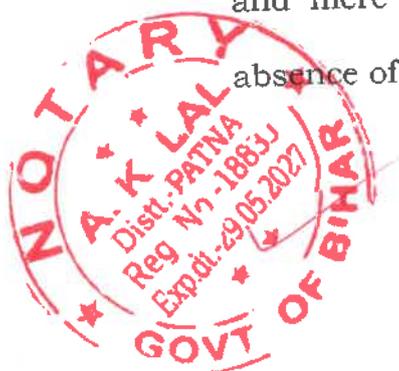
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public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which **the applicant shall be invited for furnishing necessary clarifications** in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.”

Even mere mention of prior notice and information to the project proponent under Clause 5 of Appendix V of the EIA Notification under the procedure prescribed for appraisal which reads as under, “The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC / SEAC meeting for considering the project proposal” will not vitiate an otherwise positive recommendation in favour of the project proponent for grant of environmental clearance and mere use of the word ‘shall’ will not make it mandatory in absence of any consequence being provided in this regard.

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11. That the statement made in Para IV is opposed and contested. The terms and conditions were incorporated in the EC condition.
12. That in reply to Para V it is stated that as per the report of the Mining Development Officer, Banka issued under Letter No. 797 dated 24.07.2024 after 1.7.2023 there was no mining of sand at all and thus the contention of the appellant is opposed. It is stated that since two rainy seasons passed there was natural replenishment of sand in absence of mining. It is thus stated that there is sufficient replenishment of sand due to natural rainy season and now current rainy season has commenced from 1.6.2025. It is also pertinent to state that in the approved DSR of Banka District the replenishment study was taken into consideration and it was observed that the replenished quantity of sand is found to be more than the production.

Copy of the Mining Development Officer, Banka issued under Letter No. 797 dated 24.07.2024 is annexed herewith and marked with letter -R-2/M).

13. That the submission made in Para VI is opposed. The appellant may point out violation of EC when the mining commences before the local authorities to curb illegal mining or mining in violation of the terms and conditions of EC so that appropriate legal action can be taken.
14. That the submission made in para VI is to be proved.

15. That the submission made in Para VIII is responded to in view of the fact that the appellant may point out violation of EC when the




- mining commences before the local authorities to curb illegal mining or mining in violation of the terms and conditions of EC so that appropriate legal action can be taken.
16. That the statement made in Para IX (i) requires no comments as it deals with the EIA Notification.
 17. That the statement made in para IX (ii) requires no comments as it is the judgement of the Hon'ble Supreme Court.
 18. That the statement made in para IX (iii) requires no comments in view of the fact explained above. It is stated that the appellant admits that EIA Study/public hearing/EMP may be common. In the present case the project proponent is same and cumulative assessment of three blocks have been done with common EIA Study Report/public hearing/EMP on same application with same standard Terms of Reference and thus there is no violation. The terms and conditions of EC even if they were separate would have been same in case three individual ECs were issued.
 19. That the statement made in para IX (iv) is responded to in view of the fact that there is compliance of SMMG, 2016.
 20. That the statement made in para IX (v) it is stated that there is due compliance of EMGSM, 2020 while granting EC.
 21. That the statement made in para IX (vi) relates to judicial order. On the replenishment aspect already detailed submission has been made above.
 22. That the statement made in para IX (vii) to (xiv) it is stated that the same relates to judicial order and the DSR and tender process. It is



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stated that in the State of Bihar the issue of valid DSR, operating of sand ghats during the interregnum, short term permits, grant of EC in a time bound manner including fresh approved DSR matter is being heard by the Hon'ble Supreme Court in Pawan Kumar's matter.

23. That the statement made in para IX (xiv) relates to application for grant of EC by the project proponent.
24. That the statement made in para IX (xv) is opposed and contested. Standard Terms of Reference is generated in such application and model TORs have been developed by the MoEF and CC. The issuance of standard TOR is not bad for a common application.
25. That the statement made in para IX (xvi) is a matter of records and the submission of common draft EIA report for the purposes of consideration of application is as per law.
26. That the statement made in para IX (xvii) is responded to in view of the fact that final EIA study was done by the project proponent and it was submitted which was taken into consideration by the authorities.
27. That the statement made in para IX (xviii) is opposed as recommendation of the project for grant of EC is as per the law.
28. That the statement made in para IX (xix) is a matter of records.
29. That the statement made in para IX (xx) relates to earlier court case of this appellant.
30. That the statement made in para IX (xxi) is opposed.



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- 31. Grounds formulated below Para XIII are also opposed and contested in the above background.
- 32. The prayer of the appellant is also opposed and contested.
- 33. That I have thoroughly gone through the contents of this counter affidavit and I have fully understood the same I am competent to file and sign the instant Affidavit before this Hon'ble Tribunal.
- 34. I state that the statements contained in Paragraphs no.1 to 3 and are true to my personal knowledge, whereas those made in Paragraphs 4 to 31 are true to the best of my knowledge and belief and the rest are my humble submissions before this Hon'ble Court.

Abhay Kumar
 DEPONENT

Prepared in my office.
 Identified by me

Abhay Kumar
 Advocate.

VERIFICATION

Verified at Patna, Bihar by the deponent above named on this the 30th day of June, 2025, and say that the contents of this affidavit made in paragraph nos. 1 to 3 are true to my knowledge, those made in paragraph no. 4 to 31 are information derived from records which I verily believe to be true and the rest are my respectful submissions before this Hon'ble Tribunal.

Abhay Kumar
 Deponent

Identified by me
 Advocate.



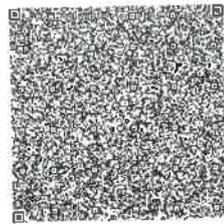



भारत सरकार
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भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

नामांकन क्रम/ Enrolment No.: 0013/66005/02993

To
अभय कुमार
Abhay Kumar
S/O: Sheo Dayal Sharma,
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Jalalpur City,
Ramjaipal Road,
Beily Road Patna,
VTC: Dinapur-Cum-Khagaul,
PO: Danapur Cantt,
Subj District: Danapur,
District: Patna,
State: Bihar,
PIN Code: 801503,
Mobile: 7033039319



आपका आधार क्रमांक / Your Aadhaar No. :
3006 3965 3108
VID : 9131 5703 9008 4400

मेरा आधार, मेरी पहचान




भारत सरकार
Government of India

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India



Aadhaar no. issued: 21/02/2015

अभय कुमार
Abhay Kumar
जन्म तिथि/DOB: 17/03/1974
पुरुष/ MALE

आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं। इसका उपयोग सत्यापन (ऑनलाइन प्रमाणीकरण, या क्यूआर कोड/ऑफलाइन एक्सएफएल की स्कैनिंग) के साथ किया जाना चाहिए।
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मेरा आधार, मेरी पहचान




सूचना / INFORMATION

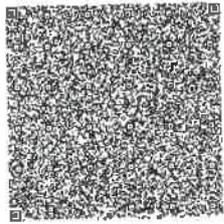
- आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं। जन्मतिथि आधार नंबर धारक द्वारा प्रस्तुत सूचना और विनियमों में विनिर्दिष्ट जन्मतिथि के प्रमाण के दस्तावेज पर आधारित है।
- इस आधार पत्र को यूआईडीएआई द्वारा नियुक्त प्रमाणीकरण एजेंसी के जरिए ऑनलाइन प्रमाणीकरण के द्वारा सत्यापित किया जाना चाहिए या ऐप स्टोर में उपलब्ध एमआधार या आधार क्यूआर कोड स्कैनर ऐप से क्यूआर कोड को स्कैन करके या www.uidai.gov.in पर उपलब्ध सुरक्षित क्यूआर कोड रीडर का उपयोग करके सत्यापित किया जाना चाहिए।
- आधार विशिष्ट और सुरक्षित है।
- पहचान और पते के समर्थन में दस्तावेजों को आधार के लिए नामांकन की तारीख से प्रत्येक 10 वर्ष में कम से कम एक बार आधार में अपडेट कराना चाहिए।
- आधार विभिन्न सरकारी और गैर-सरकारी फायदों/सेवाओं को लाभ लेने में सहायता करता है।
- आधार में अपना मोबाइल नंबर और ईमेल आईडी अपडेट रखें।
- आधार सेवाओं का लाभ लेने के लिए एमआधार ऐप डाउनलोड करें।
- आधार/बायोमेट्रिक्स का उपयोग न करने के समय सुरक्षा सुनिश्चित करने के लिए आधार/बायोमेट्रिक्स लॉक/अनलॉक सुविधा का उपयोग करें।
- आधार की मांग करने वाले सहमति लेने के लिए बाध्य हैं।
- Aadhaar is proof of identity, not of citizenship or date of birth (DOB). DOB is based on information supported by proof of DOB document specified in regulations, submitted by Aadhaar number holder.
- This Aadhaar letter should be verified through either online authentication by UIDAI-appointed authentication agency or QR code scanning using mAadhaar or Aadhaar QR Scanner app available in app stores or using secure QR code reader app available on www.uidai.gov.in.
- Aadhaar is unique and secure.
- Documents to support identity and address should be updated in Aadhaar after every 10 years from date of enrolment for Aadhaar.
- Aadhaar helps you avail of various Government and Non-Government benefits/services.
- Keep your mobile number and email id updated in Aadhaar.
- Download mAadhaar app to avail of Aadhaar services.
- Use the feature of Lock/Unlock Aadhaar/biometrics to ensure security when not using Aadhaar/biometrics.
- Entities seeking Aadhaar are obligated to seek consent.




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पता:
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VID : 9131 5703 9008 4400

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Abhay Kumar

Annexure- R-2/A

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.5328 of 2025

Shiva Associates, Petitioner/s
 Versus
 The State of Bihar and Others Respondent/s

Appearance :
 For the Petitioner/s : Mr. Gautam Kumar Kejriwal, Advocate
 Mr. Aditya Raman, Advocate
 Mr. Alok Kumar Jha, Advocate
 Mr. Mukund Kumar, Advocate
 Mr. Akash Kumar, Advocate
 For the State : Mr. Government Pleader-2
 For the SEIAA, Bihar : Mr. Kumar Ravish, Advocate
 For the Mines Dep. : Mr. Naresh Dixit, Spl.P.P.

CORAM: HONOURABLE MR. JUSTICE RAJESH KUMAR VERMA
ORAL ORDER

2 08-04-2025 Heard learned counsel for the petitioner, learned counsel for the State, learned counsel for the SEIAA and learned counsel for the Mines Department.

2. Respondent authorities are directed to file their respective counter affidavits replying to each and every paragraph of the writ petition within a period of four weeks.

3. Any action taken by the authority concerned shall be subject to the result of the present case.

4. Put up this case on 13.05.2025.

(Rajesh Kumar Verma, J)

priyanka/-

U



Annexure- R-2/B

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.5746 of 2025

Shiva Associates

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr. Aditya Raman, Advocate Mr. Gautam Kumar Kejriwal, Advocate Mr. Alok Kumar Jha, Advocate Mr. Mukund Kumar, Advocate Mr. Akash Kumar, Advocate
For the Respondent/s	:	Mr. Government Advocate-13 Mr. Sanjay Kumar, AC to GA-13 Mr. Naresh Dikshit (Spl.P.P.Mines), Mr. Kumar Ravish, Advocate Ms. Kalpana, Advocate

CORAM: HONOURABLE MR. JUSTICE ALOK KUMAR SINHA
ORAL ORDER

2 22-04-2025

Heard Mr. Gautam Kumar Kejriwal, learned counsel for the petitioner, Mr. Kumar Ravish, learned counsel for State Environment Impact Assessment Authority (respondent no.3 & 4), learned counsel Ms. Kalpana for the Mines Department and learned counsel Mr. Sanjay Kumar, AC to GA-13.

2. After a brief argument by the learned counsel for the petitioner, the respondents have expressed desire to file counter affidavit in this matter. All the respondents are directed to file their respective counter affidavits within two weeks from today.

3. It is informed that similar matter bearing CWJC No.5112 of 2025 is listed for hearing on admission on



Patna High Court CWJC No.5746 of 2025(2) dt.22-04-2025
2/2

13.05.2025. List this matter along with CWJC No.5112 of 2025 on 13.05.2025 and in the meantime the parties are directed to maintain status quo.

(Alok Kumar Sinha, J)

Prakash Narayan

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Annexure- R-2/C**Bihar State Environment Impact Assessment Authority**

2nd Floor, Beltron Building, Shastri Nagar, Patna-23

Letter No.:-251

Patna, Date – 23/05/2025

From

Member Secretary, SEIAA, Bihar

To,

District Magistrate, Banka.

Subject :- Regarding approval of District Survey Report in the light of prompt compliance of the Hon'ble Supreme Court order passed on 10.11.2021 in the case of Civil Appeal No. 3661-3662/2020 State of Bihar and others Vs. Pawan Kumar and others.

Sir,

As per the instructions, it is to be informed regarding the above mentioned subject that the District Survey Report (DSR) for sand mineral of Banka district submitted by you is approved and a copy of it is being sent along with the attachment.

Yours faithfully,

(Member Secretary)

SEIAA, Bihar



Annexure- R-2/D

District Mining Office, Banka.
(Revised Letter)

Letter No.-2101/M, dated 02/12/2022

To,

Sandeep Chandak (Shiva1314)
Shiva Associates,
Address-38, 22-23 Sukhadiya Nagar,
Sri Ganganagar Rajasthan-335001

Subject:- Regarding issuing of in-principle approval order for settlement of Chir Unit No.-02 under Banka district.

Sir,

Regarding the above mentioned subject, it is to inform that in the settlement of Cheer Unit No.-02 under Banka district through e-auction, SANDEEP CHANDAK (SHIVA1314) Shiva Associates, Address- 38, 22-23 Sukhadiya Nagar, Sri Ganganagar Rajasthan-335001 has been auctioned by placing the highest bid amount of Rs. 16,28,10,000/- (sixteen crore twenty eight lakh ten thousand) only. After depositing 25% of the auction amount as security amount (adjusting the amount of advance), totaling Rs. 2,56,27,500/- (two crore fifty six lakh twenty seven thousand five hundred only), in-principle approval order is issued.

1. The details of Sand mining area are as follows :-

Sl. No.	Name of River / ghat	Mining Block Name & Area (Hectare)	GPS CO-Ordinates Lattitude & Longitude		
1.	Cheer Unit No. – 02 (Total Area – 67 Ha)	Block – 3 (24 Ha)	A	24° 50' 31.29" N	87° 04' 17.64" E
			B	24° 50' 30.58" N	87° 04' 23.12" E
			C	24° 49' 18.63" N	87° 04' 11.23" E
			D	24° 49' 19.00" N	87° 04' 08.33" E
		Block – 4 (21 Ha)	A	24° 49' 12.88" N	87° 03' 49.69" E
			B	24° 49' 12.28" N	87° 03' 52.72" E
			C	24° 48' 26.74" N	87° 03' 34.33" E
			D	24° 48' 27.75" N	87° 03' 28.27" E
		Block – 5 (21 Ha)	A	24° 48' 02.88" N	87° 03' 26.23" E
			B	24° 48' 02.32" N	87° 03' 30.93" E
			C	24° 47' 21.99" N	87° 04' 04.82" E
			D	24° 47' 16.73" N	87° 03' 54.59" E
2.	Distance from forest area	4.2 KM			
3.	Distance from protected area/forest reserve area/bird sanctuary/wildlife area	Not Applicable			
4.	Status of mining lease area within 500 meters	Not Applicable			



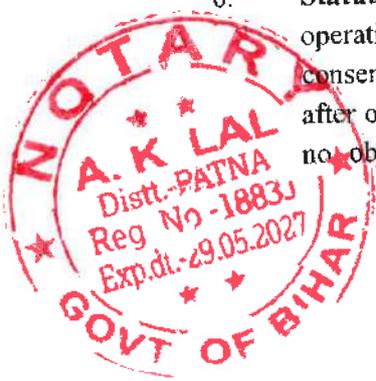
	from Sand Ghat / Sand block	
5.	Distance from archaeological site	Not Applicable
6.	Mineable Quantity	8,04,000 M ³

2. Terms for Payment:-

- a) The auction amount shall be considered as settlement amount for the first year only. In the second year and subsequent years, the settlement amount shall be 120 per cent of the settlement amount of the previous year or as per the directions laid down by the Government from time to time.
- b) In addition to the security deposit, the settlee shall pay the settlement amount as per the following time table / payment schedule-

Installment	Due date of payment
First Installment (50%)	a) Before execution of the lease contract (for the first year) b) In the first year, it shall be deposited 60 days before the completion of one year from the date of execution of lease contract and in subsequent years, the same procedure shall be followed. c)
Second Installment (25%)	Before completion of 03 months.
Third Installment (25%)	Before completion of 06 months.

3. **Payment of GST:** The settler has to pay the amount as GST to the Commercial Tax Department as per the prevailing rate. Proof of GST payment has to be submitted with each installment to the District Mining Office, Banka.
4. **Payment of Income Tax/Other Taxes:-** The settler will have to pay Income Tax and the applicable surcharge thereon as per the Income Tax Act in one lump sum at the prevailing rate of the Income Tax Department. This amount will be payable with each installment of the settlement amount. This amount will be deposited in the Income Tax head by the District Mining Office, Banka.
5. **District Mining Foundation:-** The successful bidder of District Mineral Foundation shall deposit 2 per cent of the settlement amount to the District Mineral Foundation through a bank draft payable in favour of District Mineral Foundation, Banka, as per the District Mineral Foundation Rules, 2018.
6. **Statutory No Objection:-** All the statutory no objections/permissions required for operating the sand ghat (such as mining plan, environmental clearance, water and air consent etc. will be obtained by the successful bidder. Sand mining can be started only after obtaining the statutory no objection/permission. In case of mining without statutory no objection/permission or in excess of the quantity permitted in the statutory no



objection/permission or outside the specified area, action will be taken against the concerned successful bidder/settlement holder as per the relevant rules. The statutory no objection/permission is as follows-

- i. **Mining Plan:** The successful broker/settlement holder shall prepare the mining plan as per the provisions mentioned in the effective rules from a professional RQP recognized by QCI/NABET and submit it to the Director, Mines or the officer authorized by the department for approval within 30 days from the date of issue of letter of intent. The expenses incurred in preparing the mining plan shall be borne by the concerned mineral broker/settlement holder. Also, the Collector/Department may select another agency for checking the mining plan, whose prescribed fee/expense shall also have to be borne by the settler. The successful broker/settlement holder shall ensure mining as per the mining plan.
- ii. **Environmental Clearance:-** The successful bidder/settlee shall submit a proposal for Environmental Clearance (EC) to the competent authority of the Ministry of Environment, Forest and Climate Change, Government of India within 15 days of mining plan approval. It shall be the responsibility of the successful bidder to obtain environmental and other statutory clearances in a timely manner. The required environmental clearance and other necessary. The successful bidder will be solely responsible for any delay in receiving the acceptance and no claim for any kind of compensation in this regard will be entertained.
- iii. **Water and Air Consent:-** After obtaining environmental clearance, the successful bidder shall submit an application for obtaining Consent to Establish/Consent to Operate before the competent officer under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 within a maximum of 07 (seven) days.
- iv. **Quantity permitted for mining:-** Mining will be permissible only up to the quantity of sand (whichever is less) mentioned in the mining plan, environmental clearance and consent obtained under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. Even if the quantity permitted for mining is reduced in the approved mining plan, environmental clearance and water and air consent, the settlement amount payable annually will not be reduced under any circumstances.
- v. If without any valid reason Environmental Clearance, Consent to Establish / Consent to Operate / Water and Air Consent is not obtained or if the applicant is not interested in obtaining it, then the Collector will seize the advance amount and re-auction proceedings will be initiated.



7. * Execution of settlement deed/lease contract (deed):-

i. Sand can be leased for a period of 5 years after obtaining all statutory clearances by the successful bidder. Grant/settlement will be sanctioned for mining. The successful bidder will submit the relevant application in the prescribed form. As per rules, the settlement deed or a similar form will be executed before starting the work and the required security amount will be deposited as prescribed. The lease period of the settler will be valid for five years from the date of execution of the deed/contract.

ii. It will be mandatory for the settler to get the executed contract registered within 01 month under the prevailing rules of the concerned department.

8. Compliance with the following terms and conditions of the tender must be ensured.

i. Only correspondence by the Tenderer /Successful Vote Cardholder/Settlement Holder through e-mail will be accepted.

ii. After taking the settlement, the list of all the associates/managers involved in the lifting of sand for all the sand ghats along with their complete address and photo will have to be made available to the Collector within one month and uploaded on the portal. If there is any change in this, then its list will also be uploaded/made available on the portal immediately.

iii. The settler shall put up a signboard at the point of dispatch of sand from the river bank on which the name and address of the settler, the period of settlement, name and address of the local manager and the sale price of sand shall be displayed. If the signboard is not found during inspection, a penalty shall be imposed.

iv. The settler shall make provision for shelter homes, drinking water, creches and first aid kits for the workers engaged in the concerned sand ghats as per the provisions of labour laws.

v. The settlee shall inspect the concerned areas and operate the sand ghats himself/or through his authorized representatives. Any form of subletting shall render the settlement void. Approach roads to the sand ghats/river bed for the purpose of transportation of sand shall be constructed by the settlee at his own expense.

vi. The settler shall be responsible for the security of the sand ghat.

vii. The settler shall be responsible for any illegal mining within the settlement area and any complaint found will be viewed seriously and a criminal case will be filed against the settler.



viii. In case of non-payment of mining revenue/GST/income tax/stamp duty/registration fees, the settler will be issued a notice to explain the reasons within 30 days. In case the settler fails to pay the dues within the stipulated period,

action for recovery of the amount will be taken along with action for cancellation of the settlement.

- ix. In case of any dispute/error found in respect of technical and other points related to the sand ghats proposed for auction, such as zone, police station, mouza, account, khesra, area and GPS co-ordinate of the land, the concerned District Mining Office will have the right to make amendments. The demarcation of sand ghats and installation of boundary pillars of dimensions/specifications as per rules will have to be done by the sand settler as per GPS co-ordinate and it will be the responsibility of the settler to get it maintained during mining, which will have to be certified in the presence of RQP/ Anchal Adhikari and mining work will have to be done. The Reduced Level (RL)/Pre-Level (PL) and Satellite images of the designated area of sand ghats will have to be submitted before and after the monsoon.
- x. The sand settlement holder must not transport heavy vehicles loaded with sand on restricted roads constructed on canals and dams by the Water Resources Department or on roads/bridges prohibited by the Transport Department.
- xi. If there is Raiti/Settlement land in the sand ghat, sand mining will have to be done after obtaining consent from the concerned Raiyat. This responsibility will be completely of the settlement holder and no claim for compensation from the department will be valid.
- xii. Transportation of sand from sand ghats by the settlement holder will be done under the provisions of Bihar Mineral (Subsidy, Prevention of Illegal Mining, Transportation and Storage) Rules 2019, (as amended) and other notified rules in this regard. In case of irregularity, penalty will be imposed under the above rules.
- xiii. In case the settlee does not carry out mining operations during the settlement period for any reason whatsoever, no claim for compensation/damages and damages shall be valid.
- xiv. Any dispute arising during the e-auction and settlement period of sand ghat shall be subject to the Bihar Mineral (Grant of Grant, Prevention of Illegal Mining, Transportation and Storage) Rules, 2019, (as amended).
- xv. Any notice/direction/order etc. sent to the successful bidder/settlement holder through electronic means shall be treated as admissible evidence under the IT-Act.



**Mineral Development Officer
Banka**

Annexure- R-2/E**Government of Bihar
Mines and Geology Department.**

Ref. No.:- 1019/M, Patna,

dated 23.12.2023

From,Md. Nayyar Iqbal, IAS
Director, Mines.**To,****Sandeep Chandak (Shiva1314)**
Shiva Associates,
Address-38, 22-23 Sukhadiya Nagar,
Sri Ganganagar Rajasthan 335001
Email – sandeepchandak2022@gmail.com**Subject-** Regarding approval of mining plan of Cheer Unit No.-02 of Banka district.**Sir,**

Regarding the above mentioned subject, it is to be said that under the provisions of Bihar Sand Mining Policy-2019 as amended and Rule-17 of Bihar Minerals (Subsidy Illegal Mining, Transportation and Storage Prevention) Rules 2019 (as amended 2021), the approval of dedicated mining plan related to Chir Unit No.-02 of Banka district was reviewed by the authorized committee. After review, the mining plan is approved under the following conditions and restrictions –

1. The said mining plan can be approved without affecting the provisions of all other Acts/Rules regulated by the Central Government / State Government and any order passed by any court/other judicial body.
2. The approval of the said mining plan will not be contrary to the Mines and Minerals (Development and Regulation) Act 1957 (as amended), Rule-17 of the Bihar Minerals (Subsidy, Prevention of Illegal Mining, Transportation and Storage) Rules 2019, Forest Conservation Act 1980, Environment Protection Act 1986, Labour Related Rules, EMGSM 2020 and all other relevant Acts/Rules and the provisions mentioned therein. As per the lease area, at least 10 saplings will have to be planted per hectare and 50 percent survival will have to be ensured.
3. Mining and dispatch of sand mineral will be done only by complying with the conditions contained in the mining plan.



4. It will be mandatory to obtain the required certificate from the concerned competent authority and inform the department.
5. If at any time any irregularity is found in compliance with the conditions mentioned in the mining plan, then the mining officer will have the right to take necessary action as per rules.
6. The sand ghat operator will be fully responsible for the availability of minerals at the concerned sand ghat, construction of access road and other mining operations and no claim or compensation of any kind will be accepted in this regard.
7. The RQP / Settlement holder shall be responsible for the accuracy / validity of all technical and other data mentioned in the mining plan and in future the RQP / Settlement holder will be fully accountable for any discrepancy / irregularity in respect of the above.
8. During mining operations, the Ghat operator will have to make arrangements for regular monitoring of environmental standards. Any kind of disturbance/obstruction/change in the natural flow of rivers etc. during mining operations will be completely prohibited.
9. Secondary loading arrangement at the sand ghat will be ensured in such a way that transportation of wet sand is not done.
10. Although semi-mechanised mining has been given priority in the mining plan, there will be no restriction on manual mining and adequate opportunities will have to be provided for manual mining with a view to providing employment to local people.
11. The successful bidder/settlement holder will compulsorily follow the provisions of the Mines and Minerals (Development and Regulation) Act, 1957. Bihar Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2019 (as amended 2021) and Bihar Sand Mining Policy, 2019.
12. The successful settler / settler will be required to take all measures for environmental protection and ensure regular testing / monitoring of water / air quality.
13. It will be mandatory for the successful postal agent/settlement holder to maintain the production/dispatch data and register, which will be updated regularly.
14. Demarcation of operational ghats, obtaining RL/PL and maintaining it during mining shall be the responsibility of the successful postman/settlement holder who will have to get it certified in the presence of RQP/Anchal Adhikari and then start mining.



15. Any type of mining work will be prohibited in the restricted areas mentioned in the Bihar Minerals (Subsidy, Illegal Mining, Transportation and Storage Prevention) Rules 2019 (as amended in 2021).
16. The extraction and transportation of sand from 16 sand ghats will have to be done through a different route, leaving the rural road adjacent to the population.
17. One copy of the mining plan which will be signed on each page by the concerned RQP. Apart from the office of Director, Mines and Geology Department, it will be ensured to be made available in the confidential cell of Collector, Banka, office of Deputy Director, Bhagalpur Achal, Bhagalpur, so that it can be checked at any time.

In the light of the recommendation of the authorized committee, sand excavation work will be ensured only under the dedicated mining scheme related to Banka Chir Unit No.-02 with the above conditions.

Yours faithfully,

(Md. Nayyar Iqbal)
Director, Mines



(SIA/10/2390/2023)

Annexure- R-2/F

To
The Member Secretary
State Environment Impact Assessment Authority
Belltron Bhawan, Shastri Nagar Patna-800023

Sub: Regarding ToR approval for the proposed Sand Mining Project on Cheer River of Cheer Unit no-02 consists of Sand Block 03 at Thana no- 373, 375& 376 Khata no- 243,42,43,376 , Khasra no- 1.223,224,586 & 105 at Mauza- Mohani, Chandidia & Danki, Block- Barahat, District. - Banka, Bihar , Sand Block-4 at Thana- 376, Khata no-77 Khasra no- 01 & 105 at Mauza- Danki, Block- Barahat , District. - Banka, Bihar & Sand Block-5 at Khata no-376 at Mauza- Danki, Block- Barahat , District. - Banka, Bihar (Area-67 Ha).

Dear Sir,

I am herewith submitting Form 1, Pre-Feasibility Report & proposed ToR along with necessary documents for Cheer river of Cheer Unit no-02 consists of Sand Block 03 at Thana no- 373, 375& 376 Khata no- 243,42,43,376 , Khasra no- 1.223,224,586 & 105 at Mauza- Mohani, Chandidia & Danki, Block- Barahat, District. - Banka, Bihar , Sand Block 4 at Thana 376, Khata no 77 Khasra no 01 & 105 at Mauza Danki, Block Barahat , District. - Banka, Bihar & Sand Block-5 at Khata no-376 at Mauza- Danki, Block- Barahat , District. - Banka, Bihar (Area-67.0 Ha). under B-I category in the prescribed format of Ministry of Environment Forests & Climate Change for your kind perusal and scrutiny along with the necessary Annexure.

We are also enclosing a Demand draft of Rs. 1,00,000 in the favor of Member Secretary , SEIAA, Bihar vide DD no- 529115 dated 04/05/2023

Proposal Number-SIA/BR/1111/422445/2023

Kindly do the needful.

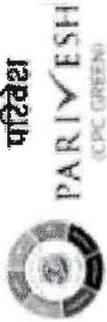
Thanking you.


(Authorized Signatory)
Sandeep Chandak
Shiva associates

Address- 18, 202 Sukhadiya Nagar,
Sringanganagar Raebhan-335001



904
4/11/2023



पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change



English



Six Monthly Compliance Report

View Proposal

View Documents

Proposal Details

Proposal No.:

SIA/BR/MIN/422445/2023

Single Window No.:

SW/122782/2023

CAF No.:

CAF/120242/2023

Project Name:

Sand Mining Project of Area 67.0 Ha at Cheer Unit-II (Sand Block 3,4 & 5) on Cheer River of District-Banka of State-Bihar

State:

BIHAR

Proposal For:

Fresh TOR

Activity:

1(a) Mining of minerals

Sector:

MIN

Application For:

Application for ToR (Category A, B1, and B2 Violation)/EC (Category B2) - Form 1

Date of Submission:

08/05/2023

MoEFCC File No.:

SIA/1(a)/2390/2023

State File No.:

SIA/1(a)/2390/2023

Proposal History/Timeline

Activity

Start Date **End Date**



Annexure- R-2/G**File No.SIA/1(a)/2390/2023**

Government of India

State Level Environment Impact Assessment Authority

Bihar

To,

M/s SANDEEP CHANDAK

C/O Manoj Kumar Singh, Jathaur, Bihanpur, Bishunpur, Banka, Bihar,

Banka-813207

Bihar

Tel.No.-; Email:sandeepchandak2022@gmail.com**Sub. Terms of Reference to the Sand Mining Project of Area 67.0 Ha at Cheer Unit-II (Sand Block 3,4 & 5) on Cheer River of District-Banka of State-Bihar, C/O Manoj Kumar Singh, Jathaur, Bihanpur, Bishunpur, Banka, Bihar**

Dear Sir/Madam,

This has reference to the proposal submitted in the Ministry of Environment, Forest and Climate Change to prescribe the Terms of Reference (TOR) for undertaking detailed EIA study for the purpose of obtaining Environmental Clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, the proponent had submitted online information in the prescribed format (Form-1) along with a Pre-feasibility Report. The details of the proposal are given below:

- | | |
|---|--|
| 1. Proposal No.: | SIA/BR/MIN/422445/2023 |
| 2. Name of the Proposal: | Sand Mining Project of Area 67.0 Ha at Cheer Unit-II (Sand Block 3,4 & 5) on Cheer River of District-Banka of State-Bihar |
| 3. Category of the Proposal: | Non-Coal Mining |
| 4. Project/Activity applied for: | 1(a) Mining of minerals |
| 5. Date of submission for TOR: | 08 May 2023 |

Date : 11-05-2023

Mr. Sudhir Kumar
(Member Secretary)



Office : 2nd Floor, Beltron B
Phone No : Mobile : 9929605150
Email id : seiaa.ms.br@gmail.com

Note : This is auto for granted letter.

In this regard, under the provisions of the EIA Notification 2006 as amended, the Standard TOR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance is prescribed with public consultation as follows:



STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

Terms of Reference (TOR) for preparation of Environmental Impact Assessment (EIA) and Environmental Management Plan (EMP) for "Mining of Minerals" as per the EIA Notification, 2006 has been devised to improve the quality of the reports and facilitate decision-making transparent and easy. TOR will help the project proponents to prepare report with relevant project specific data and easily interpretable information. TOR for mining of minerals is expected to cover all environmental related features.

Mining of minerals plays a positive role in the process of country's economic development. In addition to the contribution towards economic growth, mining can also be a major source of degradation of physical as well as social environment, unless it is properly managed. Environmental impacts can arise during all activities of the mining process. Minimizing the damage due to mining operations depends on sound environmental practices in a framework of balanced environmental legislation. The potential adverse effects of mining activities include air pollution, surface and groundwater pollution, noise and vibration, damage to local ecology, natural topography and drainage, depletion of water resources etc. All these environmental components are required to be considered while selecting a proper methodology of mining, mitigation measures to reduce pollution load, conservation of natural resources etc.

The projects of mining of minerals as stated in the schedule require prior environment clearance under the EIA notification, 2006. Category 'A' Projects are handled in the MoEF&CC and Category 'B' projects are being handled by the respective State Environment Impact Assessment Authorities (SEIAAs) notified by MoEF&CC and following the procedure prescribed under the EIA Notification, 2006. As per this Notification, as amended, the projects of mining of minor minerals with mining lease area equal to or greater than 50 hectare are to be handled at the level of the MoEF&CC for grant of EC. Such projects with mining lease area less than 50 hectare are to be handled by the respective State Environment Impact Assessment Authority (SEIAA).

1(a):STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR NON-COAL MINING PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 2) A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.

- 4) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of



STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

- the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 5) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
 - 6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
 - 7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
 - 8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
 - 9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
 - 10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
 - 11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
 - 12) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
 - 13) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.



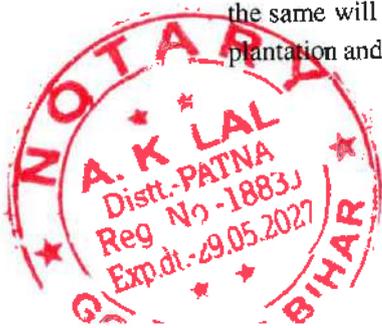
**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR
PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

- 14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 15) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
- 16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 18) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 19) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range'. (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.
- 20) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
- 21) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.



STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

- 22) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 23) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
- 24) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 25) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 26) Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 27) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
- 28) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
- 29) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
- 30) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
- 31) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered

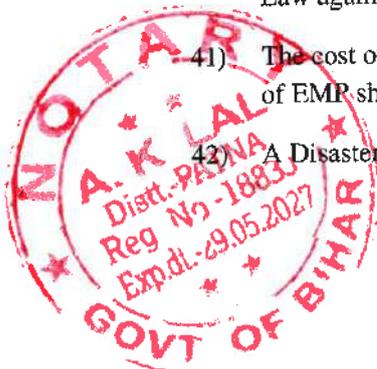


**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR
PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.

- 32) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
- 33) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 34) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 35) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
- 36) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 37) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 38) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
- 39) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 40) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 41) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.

- 42) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.



**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/
ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

- 43) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 44) Besides the above, the below mentioned general points are also to be followed:-
- a) All documents to be properly referenced with index and continuous page numbering.
 - b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - d) Where the documents provided are in a language other than English, an English translation should be provided.
 - e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
 - h) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
 - i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.



Annexure- R-2/H**Bihar State Pollution Control Board,**

Parivesh Bhawan, N. S B – 2, Paliputra Industrial Area-Sadakat Ashram Patna-800010

Ref. No.

Patna, dated:-

From,

S. Chandrasekhar, IFS
Member-Secretary

To,

Member Secretary,
State Environment Impact Assessment Authority,
Beltron Bhawan, Shastri Nagar Patna-800023.

Subject:

Regarding public hearing conducted by M/s Shiva Associates, Shri Sandeep Chandak, Address-3B, 22-23 Sukhadia Nagar, Sri Ganganagar, Rajasthan for sand excavation work from sand ghat situated in Unit-02, (Block 3.4 & 5) of Veer River (Area 67.0 Hectare), Mauza Mohani, Chandidih & Dawki, Zone-Barahat, District-Banka.

Sir,

In the context of the above subject, it is to inform that in the light of the notification number-SO 1533 dated 14th September 2006 of the Ministry of Environment, Forest and Climate Change, Government of India, M/s Shiva Associates, Shri Sandeep Chandak, Address-3B, 22-23 Sukhadia Nagar, Sri Ganganagar, Rajasthan, in the light of the application received for sand mining from Unit-02. (Block 3.4 and 5) sand ghat (area 67.0 hectares) situated at Chir river, Mauza-Mohani, Chandidih and Doki Achal-Barahat, District-Baka, the public hearing held on 19.06.2024 at 11:00 am, attendance register and copy of the related CD are being sent for further action.

Annexure: As above.

Yours faithfully,

Sd/-

(S. Chandrasekhar)
Member Secretary

Memo No.:-1563

Patna, Date:- 27.06.2024.

Copy to:- District Magistrate, Banka for information and necessary action.

Annexure: As above.

(S. Chandrasekhar)
Member Secretary



Report of Public Hearing

Public hearing for the purpose of environmental clearance of sand mining plan by M/s Shiva Associates, Mr. Sandeep Chandak, Address-3 Shri. 22-23 Sukhadia Nagar, Sri Ganganagar, Rajasthan at Unit-02. (Block 3.4 and 5) sand ghat (area 670 hectares) situated at Chir river, Mauza-Mohani, Chandidih and Dawki, Zone-Barahat, District-Banka, in the light of the notification number- S.O. 1653, dated 14 September 2000 of the Ministry of Environment, Forest and Climate Change, Government of India, was held on 19.06.2024 at 11:00 am in the premises of Block Auditorium Barahat, District-Banka.

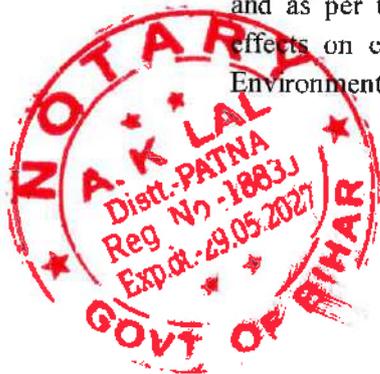
This public hearing was held under the chairmanship of Mrs. Pratibha Kumari, Additional Collector (Public Grievance Redressal)-cum-District Public Grievance Redressal Officer, Banka in the light of TOR (Environmental Considerations) letter number- SIA/1 (a)/ 2390/2023, dated 11.05.2023 issued by the State Level Environmental Impact Assessment Authority, Bihar under Environmental Impact Assessment Notification No.- S.O. 1553, dated 14 September 2006. **Attendance register attached (Annexure-1)**

The information of the relevant public hearing has been published by the Board through daily newspapers such as "Dainik Jagran and Dainik Bhaskar, Bhagalpur edition on 14.05.2024. During the public hearing, Shri S.N. Jha. Regional Officer, Bihar State Pollution Control Board, Bhagalpur welcomed all the people, mining lease holders and officials present in the public hearing and highlighted the need for public hearing for environmental approval of the unit under the Environmental Impact Assessment Notification, 2006.

The Additional District Magistrate informed the people present about the purpose of the public hearing and requested the people to register their suggestions/objections on environmental issues related to the scheme.

Thereafter, the environmental advisor of the project, Mr. Shatrughan Prasad, gave information about the proposed sand mining plan, production process, pollution control system and social environmental responsibility etc. He informed that-

1. This sand mining lease is proposed in Unit-02, (Block 3, 4 and 5) sand ghat (area 67.0 hectare) situated on Chir river, Mauza-Mohani, Chandidih and Dawki, Zone-Barahat, District-Banka. Legal approval order (LO.I) for this mining lease has been issued to Mr. Sandeep Chandak by the Mines and Geology Department of Government of Bihar. Mining of 1447200 tons of sand per year is proposed in this mining lease block 3, 4 and 5 sand ghat. The total estimated cost of this scheme is ₹18331 lakh (including auction cost). Block 3, 4 and 5 sand ghats of Balughat have been included in the district survey report.
2. Sand mining will be carried out within the mining lease limits using "scientific methods" and as per the approved "Mining Plan" and special measures to control the adverse effects on environment due to implementation of this plan have been taken in the Environmental Impact Assessment Report.



3. Drilling and blasting will not be used in mining. Mining will be done with semi-mechanized system in which human resources will also be used along with mechanical equipment. Mining will not be done during rainy and flood periods. Mining will not be done in water flowing areas. Mining will be done only on dry sites.
4. A cavity area will be left around the proposed sand mining area so that there is no damage to the river bank. The mining work will be limited to a depth of up to 2 meters or above the ground water level.
5. A temporary and alternative route for the movement of vehicles in the mining area will be constructed after consulting and obtaining consent from the villagers. The sand will be transported covered with tarpaulin and overloading will not be done under any circumstances. The responsibility of maintaining this route will be of the project proponent.
6. Before starting the mining project, warning/caution boards will be installed at all sensitive places such as roads, mining area etc. and information/mobile numbers of essential services will be mentioned to deal with any unexpected disaster situation.
7. Provision of tree plantation has been made in the proposed project which will be planted on both sides of the available land routes and in the middle of the village in consultation with the villagers. These plants will be taken care of by the project proponent for the next five years.
8. Noise pollution can be controlled by dense plantation of trees between the mining area and the nearby village. To keep the noise pollution as per the standards, minimum use of noise equipment will be done by vehicles at night. Vehicles using high pressure noise equipment will be prohibited from entering the mining area. Along with this, the mining process will be completely closed at night and only the collected mineral will be issued.
9. Water sprinkling will be done thrice a day to control dust generated from mining and mineral transportation. Sand coming out of the mine will be covered with tarpaulin and then taken out. Government approved mineral will be collected at a distance of 300 meters from the mine and taken out from there. Water seeping from the mineral will not be allowed to flood the roads. Dust emission will be controlled due to moisture present in the mineral.
10. Vehicles complying with pollution standards (PUC holders) will be used in the mining area and its record will be maintained. The speed limit for vehicles travelling in the mining area will be fixed and entry of high speed vehicles into the mining area will be prohibited.



11. Under the proposed project, a management cell will be set up for environmental protection which will ensure compliance of all arrangements and will obtain information and suggestions from the villagers from time to time.

After the presentation of the project, suggestions/opinions were given by the people present which are as follows-

Sl. No.	Reaction / Suggestion	Reply of Proponent
1.	<p>the proposal's asked by Mr. Sonu Kumar Motihari, Barahat, Banka-</p> <p>a) Whether the mining work is being done as per the standard or not.</p> <p>b) Is the mining site inspected by the officials?</p> <p>c) What measures will be taken regarding employment/trec plantation/environmental protection in the proposed project?</p> <p>d) Due to the access road being unpaved there is a possibility of dust particles flying. Appropriate measures should be taken to address this issue.</p>	<p>This project has not started yet. Mining work will start after obtaining environmental clearance.</p> <p>After commencement of mining operations, compliance with the provisions of the licence issued by the Mining Department and Administration will be checked.</p> <p>In the proposed project, 106 manpower is to be directly employed. There is a provision to plant 670 trecs in total. In the light of the proposal received from the villagers, more trees can be planted. Compliance of the environmental management plan will be ensured for environmental protection.</p> <p>To suppress dust, water will be sprinkled regularly 2-3 times a day on the approach road. Sand washing vehicles will be covered with tarpaulin sheets while transporting. Tree plantation will be done on the approach road and other available places.</p>
2.	<p>Shri Vidya Prasad Verma, Bheda Mod, Barahat, Banka requested to provide sand to the poor and weaker sections of the society at concessional rates.</p>	<p>The rate of sand is determined according to the market demand.</p>
3.	<p>Shri Mithun Kunar, Bheda Mod, Barahat, Banka requested to provide employment to local people.</p>	<p>After obtaining environmental clearance, when mining work starts, local people will be given priority in employment opportunities based on their qualifications and many indirect employment opportunities will also be created. The representative of the project proponent present in the meeting assured the local people of employment opportunities.</p>



At the end of the public hearing, the Additional Collector-cum-Chairman of the Sabha said that it is necessary to use sand in a sensitive manner. It cannot be denied that its excessive exploitation can cause great harm to the environment. Its use as per rules also brings economic benefits to the local and state levels. Measures have been suggested to control environmental pollution. Its implementation should be monitored at your level and if necessary, its information should be given to the District Magistrate.

The system can be controlled if the information is given to the administration immediately. The chairperson expressed her gratitude to the people present for participating in the hearing and giving their suggestions and complaints and told that the suggestions and questions received are relevant and important. These will help in implementing the proposed project in a better way. The suggestions/complaints received from the people present in the meeting will be informed to the higher officials so that the proposed project can be run in a legal manner and the villagers get proper benefits of this project.

At the end of the public hearing, it was decided unanimously by the people present to recommend to the competent authority to start the mining project of the proposed sand ghat soon. Thereafter, the public hearing was declared closed with thanks.

Regional Officer,
B.S.P.C.B.,
Bhagalpur
Officer,

(Public Grievance Redressal)
-cum-
District Public Grievance Redressal
Banka



Attendance List

List of persons present during the hearing on 19.06.2024 at 11:00 AM for environmental clearance of sand mining project of Unit-02, (Shroff 3, 4 & 5) situated at Chier River, Mouza-Mohani, Chandidih & Dawki, Anchala by Sarva Dashak Associates, Shri Sandeep Chandak, Address-3, 22-23 Sudhandya Magar, Rajasthan

Sl. No.	Name	Address	Signature
1.	Partibha Kumari	ADM (PGR), Banka DPGPO Banka	
2.	Shambhu Nath Jha	Regional Officer, Bhagalpur Bihar State Pollution Control Board	
3.	Rakesh Kumar	Block Development Officer, Barahat	
4.	Kumar Ranjana	Mincral Development Officer, Banka	
5.	Hariom Ojha	Mines Inspector, Banka	
6.	Shartughan Prasad	Oceao- Enviro	
7.	Sonu Kumar	Motihat, Barahat, Banka, Bihar	
8.	Rakesh Kumar	Sabatkar	
9.	Pradeep Kumar	Madarhik	
10.	Ridul Singh	Sambalpur	
11.	Pankaj Kumar Representative	Bikaner, Rajasthan	
12.	Akash	Banka	
13.	Vidya Prasad Verma	Bheda More, Barahat	
14.	Mithun Kumar	Belotikar	
15.	Nitish Kumar	Mirzapur	
16.	Ankit Kumar	Mirzapur, Chandgeri	
17.	Rakesh kumar	Dand	
18.	Sambhu Das	Pathra	
19.	Sandlal Paswan	Barathikar	



20.	Ajay Yadav	Banka	
21.	Bablu Kumar	Dudhari	
22.	Pankaj Yadav	Barahat	
23.	Nitesh Kumar	Deghara	
24.	Md. Shamin	BSPCB, Patna	
25.	Mukesh Kumar Yadav	Banka, B.S.P.C.B.	



6/28/25, 1:29 PM

17

Proposal Details**Proposal No.:**

SIA/BR/MIN/489647/2024

Annexure- R-2/ I

Single Window No.:

SW/122782/2023

CAF No.:

CAF/120242/2023

Project Name:

Sand Mining Project of Area 67.0 Ha at Cheer Unit-II (Sand Block 3,4 & 5) on Cheer River of District-Banka of State-Bihar

State:

BIHAR

Proposal For:

Fresh EC

Activity:

1(a) Mining of minerals

Sector:

MIN

Application For:

Application for EC (Category A, B1, and B2 Violation)- Form 1

Date of Submission:

01/08/2024

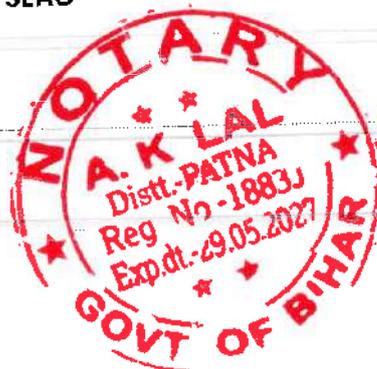
State File No.:

SIA/1(a)/2390/2023

Proposal History/Timeline

Preview

EC Granted	23/01/2025 - 23/01/2025
Referred to SEIAA	03/01/2025 - 23/01/2025
Referred to SEIAA	05/08/2024 - 03/01/2025
Proposal Accepted and Referred to SEAC	02/08/2024 - 05/08/2024
MS Verification Completed	01/08/2024 - 02/08/2024
Submitted	25/07/2024 - 01/08/2024



STATE LEVEL EXPERT APPRAISAL COMMITTEE (SEAC), BIHAR2nd Floor, BELTRON Bhawan, Shastri Nagar, Patna – 800023.

Ref. No. - 465

Patna Dated: - 03/08/2024

MINUTES OF 44th MEETING OF STATE LEVEL EXPERT APPRAISAL COMMITTEE (SEAC), BIHAR CONSTITUTED ON 12.08.2021

VENUE: SEIAA Office

DATE: 03rd August, 2024.**Minutes/Proceeding of the Meeting**

1. **Opening Remarks of the Chairman:** The Chairman and Members extended a warm welcome to each other and among participants of the meeting. Thereafter, the meeting was opened for the proceedings as per the agenda adopted for the meeting.
2. **Confirmations of Minutes of 43rd Meeting (43/2024) vide Ref. No.- 454, dated:- 30.07.2024 of State Expert Appraisal Committee held on 29th & 30th July, 2024.** The State Expert Appraisal Committee, hereinafter referred to as SEAC, was informed that no representation has been received regarding projects considered in the meeting held on 29th & 30th July, 2024. The minutes of the said SEAC meeting was confirmed by the Committee.
3. **Consideration of Proposals:** The SEAC considered the proposals received as per the agenda adopted for the 44th meeting (44/2024) vide Agenda ID No. – EC/AGENDA/SEAC/218200/8/2024, dated- 02.08.2024. The key points of the deliberations held were as follows.
4. With regard to the proposals submitted for the Real-estate / apartment / Residential building projects, industry, Sand Mining project, etc. and various issues concerning the green belt area/greenery, public health, and status of Waste Management, etc. were thoroughly discussed and scrutinized.



- the concerned departments for record and information, with copy marked the Bihar State Pollution Control Board (BSPCB), Patna.
3. Under the Corporate Environment Responsibilities the modalities of all expenditure on skill development programme need to be done in consultation with and guidance of Bihar Skill Devolvment Mission, with intimation to the concerned District Magistrate, State Environment Impact Assessment Authority and Bihar State Pollution Control Board, Patna.
 4. Project Proponent has to fix display board on each mining site mentioning thereupon various activities to be done under Environment Management Plan (EMP).
 5. The project proponent shall limit the sand mining upto 3 meters (three meters) depth. Mining should be done by semi-mechanised method without using any heavy machine, preferably by manual excavation.
 6. The Project Proponent must maintain nearby existing ponds if any.
 7. Proper care should to be taken during transportation of sand from the sand mining site by covering the loaded sand. There should be a freeboard of atleast 3 inches from the body level of the vehicle, so that the sand doesn't get spilled over on the road and doesn't affect the air quality as well.
 8. Proponent should submit high resolution satellite images with stereoscopic 3D view from the National Remote Sensing Center (NRSC), Hyderabad for any day in the month of June and December of every year, along with the respective half-yearly compliance report in hard and soft copy [as received from the National Remote Sensing Center (NRSC)].
 9. Temporary Extraction path (Iron bridge / Hume pipe) constructed for local transport from the mining site should be compulsorily dismantled before the onset of rainy season (1st July). So that natural flow of water through the active river channel may not get disturbed.

AGENDA ITEM NO. 12

Sand Mining Project on Cheer River at Cheer Unit - II (Block No. - 3, 4 and 5) Sand Ghat of District - Banka, Area - 67 Ha., (File No.- SIA/1(a)/2390/2023), Online Proposal No.:- SIA/BR/MIN/489647/2024).

Proponent:- M/s Shiva Associates.

Environment Consultant:- M/s Oceao Enviro Management Solutions (India) Private Limited.



Application along with filled up 'Form - I, Pre-feasibility report in the prescribed format and scrutiny fee was submitted to SEIAA, Bihar on 10th May, 2023 for obtaining Terms of Reference (ToR). SEIAA, Bihar issued System Generated ToR Vide SIA/1(a)/2390/2023, dated 11.05.2023 and public hearing for the proposed project was conducted by Bihar State Pollution Control Board on 19.06.2024. Online Final EIA report was submitted by Project Proponent in the prescribed format to SEIAA, Bihar on 01.08.2024 for obtaining Environmental Clearance (EC).

The sand ghat under the proposal has been mentioned in the District Survey Report (DSR) approved by the State Environment Impact Assessment Authority (SEIAA), Bihar vide letter no. 251, dated 23.05.2022.

Project Proponent was absent neither any persons were authorized by him to present his case before the Committee. The Committee made a call on the cell phone of the project proponent but somebody else received the call but he could not properly explain the absence of proponent neither he gave any reply to the question as to why no person was authorized on his behalf to present his case before the committee.

The Committee, thereafter, made appraisal of the proposal on the basis of documents uploaded on the portal and various other environmental parameters and found that there is plenty of minable sand at the ghat. At the public consultation meeting, people have also given their opinion in favour of mining.

In the facts and circumstance of the matter, the committee decided to recommend the proposed proposal for grant of Environmental Clearance subject to the following additional conditions along with standard conditions as mentioned in Annexure "B".

1. The proposed plantation consisting of mixture of indigenous and fast growing species of trees must be done and proper care must be taken. Plantation of a minimum of 5 feet tall plants must be done in the 1st year of lease period itself and properly maintained till the validity of Environmental Clearance and preserve the existing trees at the proposed site.
2. The Project Proponent shall execute and conduct measurable CER activities like facilities for drinking water supply, infrastructure creation, solar power, Rain Water Harvesting, Solid Waste Management Facilities, sanitation, essential furniture's for the local government schools and Anganwadi Kendra. A display board of the CER activities must be fixed for the information to the public. The Project Proponent has to intimate the concerned District Magistrate and the concerned district level officers of



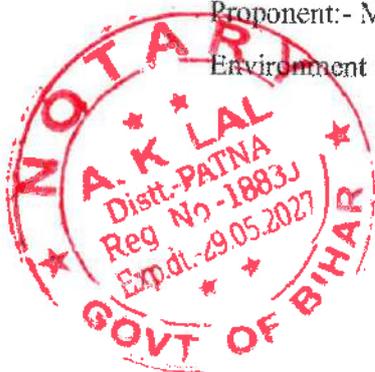
- the concerned departments for record and information, with copy marked the Bihar State Pollution Control Board (BSPCB), Patna.
3. Under the Corporate Environment Responsibilities the modalities of all expenditure on skill development programme need to be done in consultation with and guidance of Bihar Skill Devolvement Mission, with intimation to the concerned District Magistrate, State Environment Impact Assessment Authority and Bihar State Pollution Control Board, Patna.
 4. Project Proponent has to fix display board on each mining site mentioning thereupon various activities to be done under Environment Management Plan (EMP).
 5. The project proponent shall limit the sand mining upto 2 meters (two meters) depth. Mining should be done by semi-mechanised method without using any heavy machine, preferably by manual excavation.
 6. The Project Proponent must maintain nearby existing ponds if any.
 7. Proper care should to be taken during transportation of sand from the sand mining site by covering the loaded sand. There should be a freeboard of atleast 3 inches from the body level of the vehicle, so that the sand doesn't get spilled over on the road and doesn't affect the air quality as well.
 8. Proponent should submit high resolution satellite images with stereoscopic 3D view from the National Remote Sensing Center (NRSC), Hyderabad for any day in the month of June and December of every year, along with the respective half-yearly compliance report in hard and soft copy [as received from the National Remote Sensing Center (NRSC)].
 9. Temporary Extraction path (Iron bridge / Hume pipe) constructed for local transport from the mining site should be compulsorily dismantled before the onset of rainy season (1st July). So that natural flow of water through the active river channel may not get disturbed.

AGENDA ITEM NO. 13

Sand Mining Project on Sone River at Bhoj Sone – 27 C Sand Ghat of District – Bhojpur, Area – 22 Ha., (File No.- SIA/1(a)/2539/2024), Online Proposal No.:- SIA/BR/MIN/490819/2024).

Proponent:- M/s Ganpati Enterprises.

Environment Consultant:- M/s Rian Enviro Private Limited.



LIST OF PARTICIPANTS IN 44th MEETING OF SEAC, BIHAR HELD ON 03rd AUGUST, 2024.

Sl. No.	Name	Designation	Attended on 03.08.2024
1.	Dr. Gopal Sharma	Chairman	Present
2.	Dr. Ramakar Jha	Member	Present
3.	Dr. Bibha Kumari	Member	Present
4.	Dr. Anshumali	Member	Absent
5.	Dr. Aditya Mohanty	Member	Present
6.	Shri Mokhtarul Haque	Member	Present
7.	Shri Ajit Samaiyar	Member	Absent
8.	Shri Ranjan Kumar	Member	Absent
9.	Shri S. Chandrasekar	Member Secretary	Present

Signature(s) of the Members Present

Ramakar Jha
31/8/2024
(Dr. Ramakar Jha)
Member, SEAC

Bibha Kumari
03/08/24
(Dr. Bibha Kumari)
Member, SEAC

Mokhtarul Haque
31/8/24
(Mokhtarul Haque)
Member, SEAC

Aditya Mohanty
31/8/2024
(Dr. Aditya Mohanty)
Member, SEAC

S. Chandrasekar
03/8/24
(S. Chandrasekar, IFS)
Member Secretary

Gopal Sharma
03.08.2024
(Dr. Gopal Sharma)
Chairman

Copy to:-

Member Secretary, SEIAA, Bihar
for information and necessary action.



Annexure- R-2/K

State Environment Impact Assessment Authority, Bihar2nd floor, Beltron Bhawan, Shastri Nagar, Patna - 800 023.

Ref. No. - 04

Patna, Date:- 08/01/25

Minutes of the 1st meeting of SEIAA, Bihar, constituted on 02-12-2024 convened on 07th January, 2025

A meeting of SEIAA was convened on Tuesday, 07.01.2025. Following was present in the meeting.

Present: -

- | | | |
|-------------------------------------|---|------------------|
| 1. Shri Ashutosh, IFS Retd | - | Chairman. |
| 2. Shri Sudhir Kumar Karn, IFS Retd | - | Member. |
| 3. Shri Abhay Kumar, IFS | - | Member Secretary |

Agenda Item No.- 01

Sand Mining Project on Gomati and Parmane River at Madhepura Unit No. - 02 Sand Ghat of District - Madhepura, Area - 10.68 Ha. (File No.- SIA/1(a)/2459/2023), Online Proposal No.:- SIA/BR/MIN/489753/2024).

- **Proposal was discussed in SEAC on 03rd August, 2024 and SEAC recommended for Environmental Clearance with Standard conditions along with special conditions.**

➤ **Resolve of the SEIAA:-**

In the view of recommendation by SEAC to grant of Environmental Clearance (EC) and the opinion of the SEIAA Advocate, "even if the project proponent is absent during the SEAC meeting, the SEIAA and SEAC may take necessary action on his project", the SEIAA resolved to grant EC with standard conditions in addition to special conditions i.e. (a) The proposed plantation consisting of mixture of indigenous and fast-growing species of trees must be done and proper care must be taken. Plantation of a minimum of 5 feet tall plants must be done in the 1st year of lease period itself and properly maintained till the validity of Environmental Clearance and preserve the existing trees at the proposed site. (b) The Project Proponent shall execute and conduct measurable CER activities like facilities for drinking water supply, infrastructure creation, solar power, Rain Water Harvesting, Solid Waste



various activities to be done under Environment Management Plan (EMP). (e) The project proponent shall limit the sand mining upto 3 meters (three meters) depth. Mining should be done by semi-mechanised method without using any heavy machine, preferably by manual excavation. (f) The Project Proponent must maintain nearby existing ponds if any. (g) Proper care should to be taken during transportation of sand from the sand mining site by covering the loaded sand. There should be a freeboard of atleast 3 inches from the body level of the vehicle, so that the sand doesn't get spilled over on the road and doesn't affect the air quality as well. (h) Observing the increase in the number of deaths due to lightning in Bihar, the SEIAA resolved to direct the Project Proponent to install lightning arrestor in the area concerned to protect the inhabitants from hazards like lightning. (i) The Proponent must submit untreated high resolution satellite images with stereoscopic 3D view from the National Remote Sensing Center (NRSC), Hyderabad for the month of June and December every year, along with the respective half-yearly compliance report in hard and soft copy. (j) Temporary Extraction path (Iron bridge / Hume pipe) constructed for local transport from the mining site should be compulsorily dismantled before the onset of rainy season (1st July). So that natural flow of water through the active river channel may not get disturbed. The conditions be fulfilled along with standard conditions as imposed by the SEAC (Annexure - C) in its MoM (Ref. No. 465, dated 03.08.2024).

Agenda Item No.- 08

Sand Mining Project on Cheer River at Cheer Unit - II (Block No. - 3, 4 and 5) Sand Ghat of District - Banka. Area - 67 Ha.. (File No.- SIA/1(a)/2390/2023), Online Proposal No.:- SIA/BR/MIN/489647/2024).

- **Proposal was discussed in SEAC** on 03rd August, 2024 and SEAC recommended for Environmental Clearance with Standard conditions along with special conditions.

➤ **Resolve of the SEIAA:-**

In the view of recommendation by SEAC to grant of Environmental Clearance (EC) and the opinion of the SEIAA Advocate, "even if the project proponent is absent during the SEAC meeting, the SEIAA and SEAC may take necessary action on his project", the SEIAA resolved to grant EC with standard conditions in addition to special conditions i.e. (a) The proposed plantation consisting of mixture of indigenous and fast growing species of trees



(b) hr

must be done and proper care must be taken. Plantation of a minimum of 5 feet tall plants must be done in the 1st year of lease period itself and properly maintained till the validity of Environmental Clearance and preserve the existing trees at the proposed site. (b) The Project Proponent shall execute and conduct measurable CER activities like facilities for drinking water supply, infrastructure creation, solar power, Rain Water Harvesting, Solid Waste Management Facilities, sanitation, essential furniture for the local government schools and Anganwadi Kendra. A display board of the CER activities must be fixed for the information to the public. The Project Proponent has to intimate the concerned District Magistrate and the concerned district level officers for record and information, with copy marked to the SEIAA, Bihar and Bihar State Pollution Control Board (BSPCB), Patna. (c) Under the Corporate Environment Responsibilities, the modalities of all expenditure on skill development programme need to be done in consultation with and guidance of Bihar Skill Devolvement Mission, with intimation to the concerned District Magistrate, State Environment Impact Assessment Authority and Bihar State Pollution Control Board, Patna. (d) Project Proponent has to fix display board on each mining site mentioning thereupon various activities to be done under Environment Management Plan (EMP). (e) The project proponent shall limit the sand mining upto 2 meters (two meters) depth. Mining should be done by semi-mechanised method without using any heavy machine, preferably by manual excavation. (f) The Project Proponent must maintain nearby existing ponds if any. (g) Proper care should to be taken during transportation of sand from the sand mining site by covering the loaded sand. There should be a freeboard of atleast 3 inches from the body level of the vehicle, so that the sand doesn't get spilled over on the road and doesn't affect the air quality as well. (h) Observing the increase in the number of deaths due to lightning in Bihar, the SEIAA resolved to direct the Project Proponent to install lightning arrestor in the area concerned to protect the inhabitants from hazards like lightning. (i) The Proponent must submit untreated high resolution satellite images with stereoscopic 3D view from the National Remote Sensing Center (NRSC), Hyderabad for the month of June and December every year, along with the respective half-yearly compliance report in hard and soft copy. (j) Temporary Extraction path (Iron bridge / Hume pipe) constructed for local transport from the mining site should be compulsorily dismantled before the onset of rainy season (1st July). So that natural flow of water through the active river channel may not get disturbed. The

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conditions be fulfilled along with standard conditions as imposed by the SEAC (Annexure - B) in its MoM (Ref. No. 465, dated 03.08.2024).

Agenda Item No.- 09

Sand Mining Project on Chanan River at Chanan Block No. -- 08 Sand Ghat of District -- Banka. Area -- 22 Ha., (File No.- SIA/1(a)/2343/2023), Online Proposal No.:- SIA/BR/MIN/488220/2024).

- **Proposal was discussed in SEAC** on 03rd August, 2024 and SEAC recommended for Environmental Clearance with Standard conditions along with special conditions.
- **Resolve of the SEIAA:-**

In the view of recommendation by SEAC to grant of Environmental Clearance (EC) and the opinion of the SEIAA Advocate, "even if the project proponent is absent during the SEAC meeting, the SEIAA and SEAC may take necessary action on his project", the SEIAA resolved to grant EC with standard conditions in addition to special conditions i.e. (a) The proposed plantation consisting of mixture of indigenous and fast growing species of trees must be done and proper care must be taken. Plantation of a minimum of 5 feet tall plants must be done in the 1st year of lease period itself and properly maintained till the validity of Environmental Clearance and preserve the existing trees at the proposed site. (b) The Project Proponent shall execute and conduct measurable CER activities like facilities for drinking water supply, infrastructure creation, solar power, Rain Water Harvesting, Solid Waste Management Facilities, sanitation, essential furniture for the local government schools and Anganwadi Kendra. A display board of the CER activities must be fixed for the information to the public. The Project Proponent has to intimate the concerned District Magistrate and the concerned district level officers for record and information, with copy marked to the SEIAA, Bihar and Bihar State Pollution Control Board (BSPCB), Patna. (c) Under the Corporate Environment Responsibilities the modalities of all expenditure on skill development programme need to be done in consultation with and guidance of Bihar Skill Devolvement Mission, with intimation to the concerned District Magistrate, State Environment Impact Assessment Authority and Bihar State Pollution Control Board, Patna. (d) Project Proponent has to fix display board on each mining site mentioning thereupon various activities to be done under Environment Management Plan (EMP). (e) The project



②

➤ **Resolve of the SEIAA:-**

The Project Proponent has requested for extra time to submit the compliance report as directed by SEIAA in the meeting held on 24.07.2024 & 25.07.2024 (Ref. No. 445, Dated:- 26.07.2024) through email. SEIAA resolved to defer the proposal for further consideration.

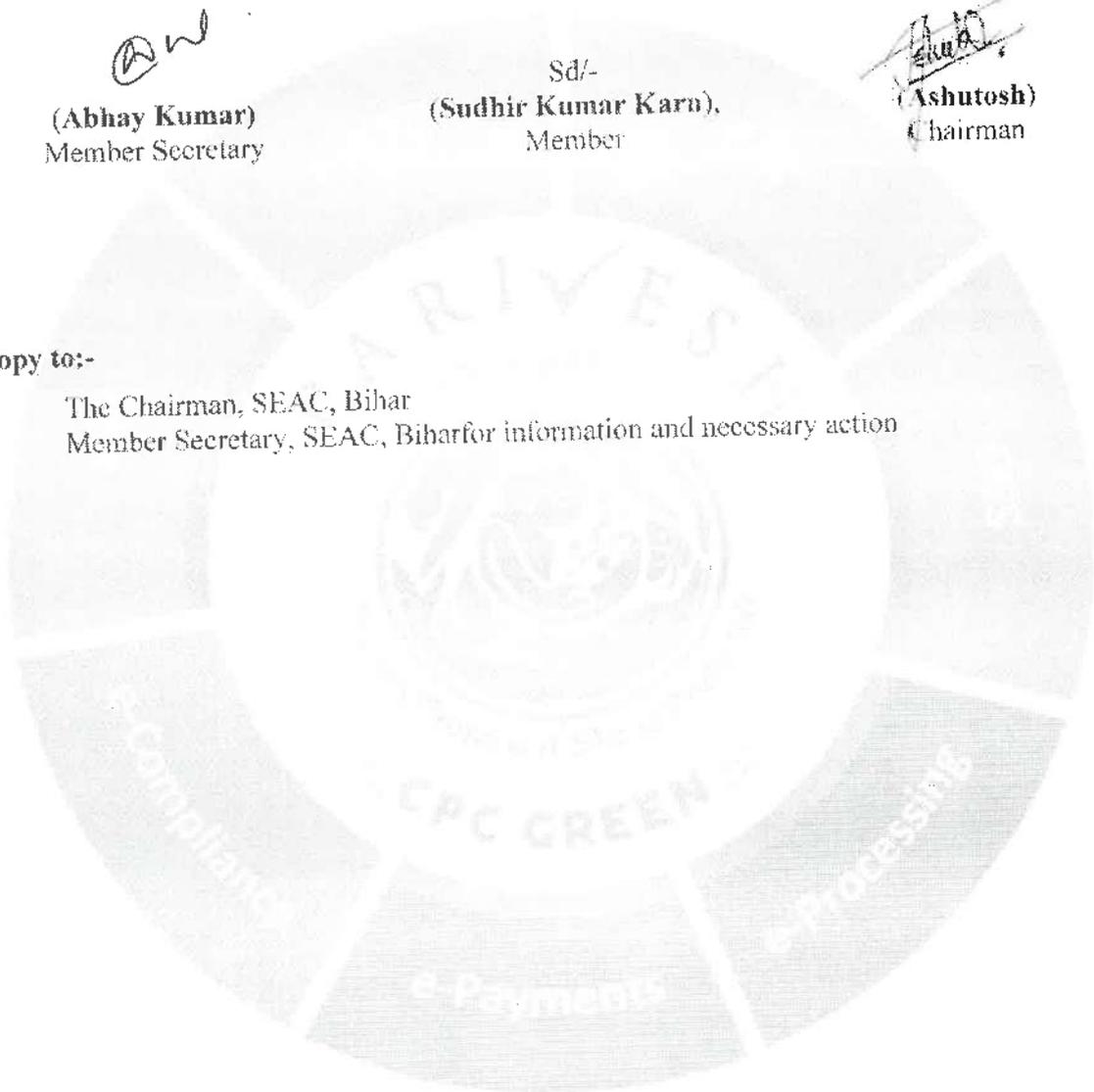

(Abhay Kumar)
Member Secretary

Sd/-
(Sudhir Kumar Karn),
Member


(Ashutosh)
Chairman

Copy to:-

1. The Chairman, SEAC, Bihar
2. Member Secretary, SEAC, Bihar for information and necessary action





Annexure- R-2/L

Speed Post

F. No. J-11015/37/2015-IA.II (M)
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division

3rd Floor, Vayu Wing,
 Indira Paryavaran Bhawan,
 Jorbagh Road, Aliganj,
 New Delhi-110 003
 E-mail: s.kumar1958@gov.in
 Tele: 011-24695304

Dated: 11th August, 2016

To,

M/s Jai Mata Dee Enterprises,
 Hanuman Complex, Main Road,
 District Nawada-805130

Telephone: 09931251400
 E-mail: gopal.hb@rediffmail.com

Sub.: Mining of Balu/Sand on Sakri, Panchanay, Khuri, Nati, Dhanarjay, Tilaiya and Dhadhar riverbed with Production Capacity of 41,47,000 TPA by M/s Jai Mata Dee Enterprises located at District-Nawada, Bihar (Area 402.98 ha.)-Environment Clearance regarding.

Reference: Online Application IA/BR/MIN/26572/2015

Sir,

This has reference to your online application for the above the proposal of M/s Jai Mata Dee Enterprises is for Balu/Sand Mining with annual production capacity 41,47,000 Tons/annum over an Area 402.98 ha on Sakri, Panchanay, Khuri, Nati, Dhanarjay, Tilaiya and Dhadhar riverbed District-Nawada, Bihar.

2. The Latitudes of Balu/Sand Mine on Sakri River (North End N25°01'42"; South End N24°46'52"); Panchane River (North End N25°00'54"; South End N24°55'55"); Nati River (North End N24°55'00"; South End N24°48'22"); Tilaya River (North End N24°55'44"; South End N24°34'45"); Dhadhar River (North End N24°55'55"; South End N24°34'45"); Dhanarjay River (North End N24°57'00"; South End N24°35'10"); Khuri River (North End N24°59'40" South End N24°38'57") and the longitudes of Balu/Sand Mine on Sakri River (North End E85°34'06"; South End E85°44'25"); Panchane River (North End E85°31'18"; South End E85°25'00"); Nati River (North End E85°50'30" South End E85°57'23"); Tilaya River (North End E85°24'43"; South End E85°19'48"); Dhadhar River (North End E85°25'00"; South End E85°19'48"); Dhanarjay River (North End E85°29'16" South End E85°34'06"); Khuri River (North End E85°29'25"; South End E85°32'48") with toposheet (Survey of India) numbers 72H1, 72H2, 72H5, 72H6, 72H9, 72H10, 72H13, 72L1, 72L2, G45N12, G45T7 and



72G16. Project Proponent reported that no National Parks, Wildlife Sanctuaries, Tiger Reserves, eco sensitive Zones falls within study area (10 Km radius of the mine boundary). However, there are 2 reserve forests and some protected forest are present in 10 Km radius of lease area. The conservation plan has been prepared to protect the wildlife and accordingly a budget of Rs. 18.00 Lakhs has been allocated to conserve the wildlife in the study area. The Project is located in Seismic zone-III. As per EIA Notification dated 14th September, 2006 this project falls under Category "A", 1 (a), as the lease area is more than 50 Ha.

3. The proposal of ToR was considered by the Expert Appraisal Committee in its 31st meeting held during March 16-18, 2015 to determine the Terms of Reference (ToR) for undertaking detailed EIA study. The TORs were issued by MoEF&CC vide letter No. J-11015/37/2015-IA.II (M) dated 27.04.2015. The proponent submitted Final EIA/EMP to the Ministry on 15.03.2016 for seeking environmental clearance after conducting public hearing. The proposal for EC was appraised before the Expert Appraisal Committee in its 5th Meeting held during April 25-26, 2016 wherein the Committee recommended the proposal for Environmental Clearance.

4. The mine lease area 402.98 Ha. The land use of the lease area is Gair Mumkin Nadi Nala. No forest land is involved. M/s Jai Mata Dee Enterprises, R/o Hanuman Complex, Main Road, Nawada, Bihar has been granted the Letter of Intent (LOI) for mining of Balu/Sand (Minor Mineral) under Bihar Minor Mineral Concession Rules, 1972 by District Mining Officer, Nawada (Bihar) vide Memo No.860 dated 01.11.2014.

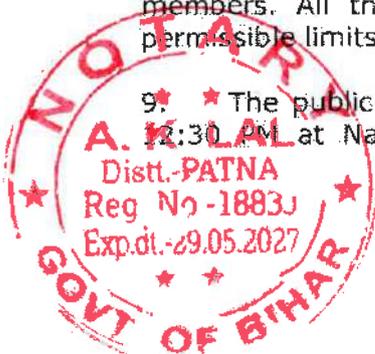
5. The proposed project is for mining of Balu/Sand (Minor Mineral) by open cast semi-mechanized and No drilling/blasting are required as the material is loose in nature at District-Nawada, Bihar. The total water requirement is 36 KLD including water demand for domestic purpose, dust suppression and plantation development which shall be met by hired tanker. The mining during said period would restrict to depth which would not be more than 3 m. Mineral Balu/Sand will be transported by trucks.

6. Project Proponent reported that mining will be done leaving a safety distance from the banks as per mineral concession rule of Bihar State. Mining will be done during day time only. The site elevation from 70-84 m AMSL in North to 120-265 m AMSL in South.

7. Mineral will be transported through roads. Project Proponent has made the Traffic Analysis survey and reported that frequency of trucks will be deployed 1104 per day (25 tons capacity each) which increase 414 PCUs per hour for highways NH-31, NH-82, SH-8, SH-70, SH-71, SH-82, SH-83. The LOS value from the proposed mine will be the same as before i.e. "C" or "Good" for the National and State highways falling in the study area. Project Proponent reported that haul roads will be repaired regularly and maintained in good conditions.

8. Baseline data has been collected from Pre-Monsoon (1st March 2015 to 31st May, 2015) within 10 Km radius of the study area as directed by committee members. All the parameters for water, soil, noise and air quality were within permissible limits.

9. The public hearing for the proposed project was conducted on 12.03.2016 at 12:30 PM at Nagar Bhawan, Nawada. The public hearing was presided over by



District Magistrate, Nawada. The issues raised during the public hearing were also considered and discussed during the meeting, which inter-alia, included that priority to local people in employment, effective implementation of measures to control dust pollution, water conservation measures, village development activities and do not harm nearby fields and social development of village.

10. The capital cost of the project is Rs. 81.90 Crores; the cost for Environmental Protection is Rs. 28.00 Lakhs; Budget for Occupational Health and Safety is Rs. 15.00 Lakhs. For CSR Rs. 11.25 Lakhs/annum will be allocated in this proposed Balu/sand mining activity. The PP informed that no court case is pending against the project.

11. The Ministry of Environment, Forests & Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto and hereby accords the environmental clearance under the provisions thereof to the above mentioned proposal of **mining of Balu/Sand on Sakri, Panchanay, Khuri, Nati, Dhanarjay, Tilaiya and Dhadhar riverbed with Production Capacity of 41,47,000 TPA by M/s Jai Mata Dee Enterprises located at District-Nawada, Bihar (Area 402.98 ha.)** subject to compliance of the followings terms and conditions and environmental safeguards mentioned below:-

A. Specific conditions

- (i) Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Bihar and any other Court of Law, if any, as may be applicable to this project.
- (ii) Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
- (iii) No mining activities shall be allowed in forest area, if any, for which the Forest Clearance is not available.
- (iv) The Project Proponent shall obtain Consent to Operate from the State Pollution Control Board, Bihar and effectively implement all the conditions stipulated therein.
- (v) Project Proponent shall implement the Disaster Management Plan as the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels;
- (vi) Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted; All the old age people of the surrounding villages may be provided medical facilities;
- (vii) Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc.;
- (viii) The number of trips of the trucks shall not exceed the estimated quantity of 400 trucks trips per day. Transport of minerals shall be done either by dedicated



- road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages;
- (ix) Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density;
- (x) Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing;
- (xi) Excavation will be carried out up to a maximum depth of 3 meters from surface of mineral deposit and not less than one meter from the water level of the River channel whichever is reached earlier;
- (xii) The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre;
- (xiii) Washing of all transport vehicle should be done inside the mining lease.
- (xiv) Permanent pillars has to be constructed to demarcate width of extraction of ROM leaving 25% of River width from the bank with depth of 1.5m below the ground and 1.2 m above the ground to observe its stability.
- (xv) Project Proponent shall implement the Disaster Management Plan as the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
- (xvi) Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted; All the old age people of the surrounding villages may be provided medical facilities.
- (xvii) Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc.
- (xviii) The number of trips of the trucks shall not exceed the estimated quantity of 400 trucks trips per day. Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages.
- (xix) Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- (xx) Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing.
- (xxi) Excavation will be carried out up to a maximum depth of 3 meters from surface of mineral deposit and not less than one meter from the water level of the River channel whichever is reached earlier.



- (xxii) The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre.
- (xxiii) Washing of all transport vehicle should be done inside the mining lease.
- (xxiv) Permanent pillars has to be constructed to demarcate width of extraction of ROM leaving 25% of River width from the bank with depth of 1.5m below the ground and 1.2 m above the ground to observe its stability.
- (xxv) An independent study be organised during peak activity, to understand how the actuals compare with the carrying capacities and further decisions taken to maintain sustainability of this essential sand extraction and supply activity. Project Proponent shall ensure that the road may not be damaged due to transportation of the sand; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- (xxvi) The pollution due to transportation load on the environment shall be effectively controlled & water sprinkling be done regularly. Vehicles with PUC only shall be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre.
- (xxvii) There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis in consultation with Regional Director, Central Groundwater Board and implementation of conservation measures to augment ground water resources in the area in consultation with Central Ground Water Board.
- (xxviii) Implementation of Environment Management Policy of the Company w.r.t. judicious use of Mineral resources for growth & development synchronizing mining & environment with prosperity.
- (xxix) The Project Proponent shall also take all precautionary measures during mining operation for conservation and protection of endangered flora/fauna, if any, spotted in the study area.
- (xxx) The illumination and sound at night at project site, disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. Project Proponent must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.
- (xxxI) Main haulage road in the mine should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers.
- (xxxii) Transportation of the minerals by road passing through the village shall not be allowed. A 'bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The Project Proponent shall bear the cost towards the widening and strengthening of existing public road network in case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without appropriately increasing the carrying capacity of such roads.



- (xxxiii) Likewise, Alteration or re-routing of foot paths, pagdandies, cart roads, and village infrastructure/public utilities or roads (for purposes of land acquisition for mining) shall be avoided to the extent possible and in case such acquisition is inevitable, alternative arrangements shall be made first and then only the area acquired. In these types of cases, Inspection Reports by site visit by experts may be insisted upon which should be done through reputed Institutes.
- (xxxiv) CSR activities by Companies including the Mining Establishments has become mandatory up to 2% of their financial Turn-over, Socio Economic Development of the neighborhood Habitats could be planned and executed by the Project Proponent more systematically based on the 'Need based door to door survey' by established Social Institutes/Workers. The report shall be submitted to the Ministry of Environment & Forest and its Regional Office located at Dehradun on six monthly basis.
- (xxxv) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- (xxxvi) A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment, Forest & Climate Change 5 years in advance of final mine closure for approval.

B 1 : Special Conditions:

The Ministry of Environment, Forest and Climate has constituted a Committee to formulate the "Guidelines for Sustainable Sand Mining in the Country". The Guidelines, inter-alia, included the following recommendations. The Project Proponent shall implement the following special conditions so as to mitigate the environment impact of mining activities:-

Impact Category	S. No	Environmental Conditions
Stakeholder Engagement	1	In the case of private land not owned by the lease holder an affidavit should be obtained regarding consent of the concerned land owner (s) for carrying out the mining operation.
	2	Stakeholder awareness and ability to raise concerns and getting it to be addressed.
	3	Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing.
	4	Having valid lease and all the permits is very much needed.
	5	To establish a Monitoring Committee including Local Panchayat, to check on traffic due to transportation and submit an annual report on the same.
	6	The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in



		application No. 171/2013 may be strictly followed.	
	7	All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.	
Sustainable Mining Practices	8	District level Survey Report should be prepared and area suitable for mining and area prohibited for mining be identified.	
	9	The depth of mining in Riverbed shall not exceed one meter or water level whichever is less, provided that where the Joint Inspection Committee certifies about excessive deposit or over accumulation of mineral in certain reaches requiring channelization, it can go up to 3 meters on defined reaches of the River.	
	10	No River sand mining be allowed in rainy season.	
	11	To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.	
	12	Ultimate working depth shall be up to 3 m from Riverbed level and not less than one meter from the water level of the River channel whichever is reached earlier. In hilly terrain this depth be preferably restricted to one meter.	
	13	In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.	
	14	In mining from agricultural field a buffer of 3 meter to be left from the adjacent field.	
	15	Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.	
	16	To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.	
	17	No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.	
	18	No blasting shall be resorted to in River mining and without permission at any other place.	
	19	Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method.	
	Identification and Preparation of Mining Site	20	Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub-Divisional Level Committee after site visit.
		21	Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease



		holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
	22	The top soil in case of surface land mining shall be stored temporarily in an earmarked site and concurrently used for land reclamation.
Monitoring the Mining of Mineral and its Transportation	23	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
	24	For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
	25	The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
	26	There should be regular monitoring of the mining activities in the State to ensure effective compliance of stipulated EC conditions and of the provisions under the Minor Mineral Concessions Rules framed by the State Government.
Noise Management	27	Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.
	28	Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm.
Air Pollution and Dust Management	29	The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
	30	Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
	31	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
Management of Visual Impact	32	The mining operations are to be done in a systematic manner so that the operations shall create a major visual Impact on the site.
Bio-Diversity Protection	33	Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species. Each EC holder should plant and maintain for lease period at least 5 trees per hectare in area near lease.
	34	No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder.
	35	Protection of turtle and bird habitats shall be ensured.



	36	No felling of tree near quarry is allowed. For mining lease within 10km of the National Park / Sanctuary or in Eco-Sensitive Zone of the Protected Area, recommendation of Standing Committee of National Board of Wild Life (NBWL) have to be obtained as per the Hon'ble Supreme Court order in I.A. No. 460 of 2004.
	37	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
Management of Instability and Erosion	38	Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.
	39	The EC should stipulate conditions for adequate steps to check soil erosion and control debris flow etc. by constructing engineering structures
	40	Use of oversize material to control erosion and movement of sediments
	41	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.
	42	No extraction of stone / boulder / sand in landslide prone areas.
	43	Controlled clearance of riparian vegetation to be undertaken.
Waste Management	44	Site clearance and tidiness is very much needed to have less visual impact of mining.
	45	Dumping of waste shall be done in earmarked places as approved in Mining Plan.
	46	Rubbish burial shall not be done in the Rivers.
Pollution Prevention	47	The EC holder shall take all possible precautions for the protection of environment and control of pollution.
	48	Effluent discharge should be kept to the minimum and it should meet the standards prescribed.
Protection of Infrastructure	49	Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
	50	For carrying out mining in proximity to any bridge or embankment, appropriate safety zone (not less than 200 meters) should be worked out on case to case basis, taking into account the structural parameters, location aspects and flow rate, and no mining should be carried out in the safety zone so worked out.
	51	Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works,



		places of cultural, religious, historical, and archeological importance.
Enhancement of Road Safety	52	Vehicles used for transportation of sand are to be permitted only with fitness and PUC Certificates.
	53	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
	54	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
	55	No stacking allowed on road side along National Highways.
Closure and Reclamation of Mined Out Area	56	The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
	57	Restoration, reclamation and rehabilitation in cluster should be done systematically and jointly by each EC holder in that cluster. This should be appropriately reflected as EC condition in each EC in cluster.
	58	Site specific plan with eco-restoration should be in place and implemented.
Health and Safety	59	Health and safety of workers should be taken care of.
	60	Transport of mineral will not be done through villages / habitations.
	61	The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
	62	Project Proponent shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
	63	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
Monitoring the Impact of Mining	64	The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc.
Mineral Conservation	65	Use of alternate material such as M-sand in place of natural River sand shall be encouraged in order to reduce stress on natural eco-system.



B-2: PROCEDURE FOR MONITORING OF SAND MINING

- (i) Project Proponent must ensure that the security features of Transport Permission viz. (a) Printed on Indian Bank Association (IBA) approved Magnetic Ink Character Recognition Code (MICR) paper; (c) Unique Barcode; (d) Unique Quick Response Code (QR); (e) Fugitive Ink Background; (f) Invisible Ink Mark; (g) Void Pantograph; (h) Watermark.
- (ii) Project Proponent must ensure that the CCTV camera, Personal Computer (PC), Internet Connection, Power Back up, access control of mine lease site; and arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used at mine lease site are available.
- (iii) Project Proponent must ensure the Scanning of Transport Permit or Receipt and Uploading on Server.
- (iv) The State Mines and Geology Department should print the Transport Permits / Receipt with security features enumerated at Paragraph (i) above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued. When the Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused.
- (v) The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS.
- (vi) In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server / call centre.
- (vii) The route of vehicle from source to destination shall be tracked through the system using check points, Radio-frequency Identification (RFID) Tags, and Global Positioning System (GPS) tracking.
- (viii) The system shall enable the Authorities to develop periodic report on different parameters like daily lifting report, vehicle log/ history, lifting against allocation, and total lifting. The system can be used to generate auto mails/SMS. This will enable the District Collector / Magistrate to get all the relevant details and will enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle should be tracked.

C. General conditions

- (i) No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment, Forest & Climate Change.



- (ii) No change in the calendar plan including excavation, quantum of mineral and waste should be made.
- (iii) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and ground water for the project.
- (iv) There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis in consultation with Regional Director, Central Groundwater Board and implementation of conservation measures to augment ground water resources in the area in consultation with Central Ground Water Board.
- (v) Regular monitoring of ground water table to be carried out at the upstream and depth of water available in the dug well is to be measured. Monitoring to be done by establishing a network of existing wells and constructing new piezometers.
- (vi) Monitoring of Ambient Air Quality to be carried out based on the Notification, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at places loading and unloading points & transfer point to reduce fugitive emissions.
- (vii) The upliftment of scheduled caste/scheduled tribe population, specific programmes have been taken in to consideration specially with respect to education, health care, livelihood generation, infrastructure development & promotion of sports & culture for SC/ST population and that these will be intensified in future.
- (viii) The top soil, if any, shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only and it should not be kept active for a long period of time. The maximum height of the dumps shall not exceed 8m and width 20 m and overall slope of the dumps shall be maintained to 45°. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled and afforested. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest & Climate Change and its Regional Office located at Ranchi on six monthly basis.
- (ix) Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, mineral and OB dumps to prevent run off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly. The drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the river and other water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and desilted at regular intervals.



- (x) Plantation shall be raised in a 20m wide green belt in the safety zone around the mining lease, backfilled and reclaimed area, around water body, along the roads etc. by planting the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a phased manner and shall be completed within first five years.
- (xi) Dimension of the retaining wall at the toe of over burden dumps and OB benches within the mine to check run-off and siltation shall be based on the rain fall data.
- (xii) Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM_{10} and $PM_{2.5}$ such as haul road, loading and unloading point and transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- (xiii) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintained. Regular monitoring of water quality upstream and downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the Ministry of Environment, Forest & Climate Change, its Regional Office, Ranchi, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.
- (xiv) Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year - pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected may be sent regularly to Ministry of Environment, Forest & Climate Change and its Regional Office, Ranchi, Central Ground Water Authority and Regional Director, Central Ground Water Board.
- (xv) The critical parameters such as PM_{10} (size less than 10 micro meter), $PM_{2.5}$ (size less than 2.5 micro meter), NO_x in the ambient air within the impact zone, peak particle velocity at 300m distance or within the nearest habitation, whichever is closer shall be monitored periodically. Further, quality of discharged water shall also be monitored [(TDS, DO, PH and Total Suspended Solids (TSS)]. The monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location near the main gate of the Company in public domain. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest & Climate Change, which is available on the website of the Ministry www.envfor.nic.in shall also be referred in this regard for its compliance.
- (xvi) Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for PM_{10} , $PM_{2.5}$, SO_2 & NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. Data on ambient air quality should be regularly submitted to the Ministry including its Regional office located at Ranchi and the State Pollution Control Board / Central Pollution Control Board once in six months.



- (xvii) Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- (xviii) Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.
- (xix) Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.
- (xx) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- (xxi) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- (xxii) A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- (xxiii) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Ranchi.
- (xxiv) The project authorities should inform to the Regional Office located at Ranchi regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- (xxv) The Regional Office of this Ministry located at Ranchi shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- (xxvi) The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest & Climate Change, its Regional Office, Ranchi, Central Pollution Control Board and State Pollution Control Board.
- (xxvii) A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
- (xxviii) State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days.
- (xxix) The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment, Forest & Climate Change at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of this Ministry located Ranchi.

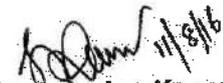
12. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.



13. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

14. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Bihar and any other Court of Law relating to the subject matter.

15. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


(Surendra Kumar)
Scientist 'F'

Copy to:

- i. The Secretary, Ministry of Mines, Government of India Shastri Bhawan, New Delhi.
- ii. Secretary, Department of Environment & Forests, Government of Bihar Patna.
- iii. Secretary, Department of Mines and Geology, Government of Bihar Patna
- iv. Secretary, Department of Industries and Commerce (M-III), Govt of Bihar, Vikas Bhawan, Bailey Road, Patna - 800 001.
- v. The Additional Principal Chief Conservator of Ministry of Environment, Forest and Climate Change, Regional Office (ECZ), Bungalow No. A-2, Shyamali Colony, Ranchi- 834002,
- vi. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
- vii. Chairman, Bihar State Pollution Control Board Beltron Bhawan, Shastri Nagarjawahar Lal Nehru Marg Patna (Bihar) - 800 023
- viii. Member Secretary, Central Ground Water Authority, A2, W- 3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
- ix. Controller General, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur- 440 001.
- x. District Collector, Nawada District, Government of Bihar.
- xi. Guard File.
- xii. MoEF&CC website.


(Surendra Kumar)
Scientist 'F'



Annexure R-2/M

District Mining Office, Banka.

Letter No.- 797/M, dated 24/07/2024

To,

Sandeep chandak (shiva1314)
Shiva associates,
Address-38, 22-23 sukhadiya nagar,
Sri ganganagar rajasthan-335001

Subject - Regarding providing the details of overlapping status of previously operated sand ghat on the area of Chir river unit no. 02 sand ghat mouza Mohani, Chandidih and Daanki, zone- Barahat, district- Banka total area 67 hectares under Banka district and mining/dispatch from the overlapped area.

Context :- SEIAA, Bihar Patna Proposal No: SIA/BR/MIN/422445/2023

Sir,

In relation to the above subject, it is to be said that in the light of Additional Specific Condition No.-02 of ToR issued by State Environmental Impact Assessment Authority (SEIAA, Bihar, Patna) on 11.05.2023, it is informed that there has been no mining/dispatch of sand in the subject Balughat Chir River Unit-02 from 01.07.2023 till the latest date.



Yours Faithfully

Mineral Development Officer,
Banka.